



HIGH COURT OF TRIPURA

Report for the period from 01.01.2016 to 31.08.2017



HIGH COURT OF TRIPURA

REPORT

FOR THE PERIOD FROM 1ST JANUARY, 2016 TO 31ST AUGUST, 2017

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Date: September 20, 2017

MESSAGE

One of the purposes of this publication is to chronicle and present to the people and the stakeholders a brief account of the initiatives taken by the High Court for accelerating the disposal of cases in the High Court and subordinate Courts particularly for disposal of old pending cases and the achievements in this area. The efforts made by the High Court for creation of a litigant friendly atmosphere by providing better amenities to litigants and witnesses, by extending to them the benefits of digitization, various initiatives taken by the High Court for infrastructural development of Judiciary, the achievements of the State Legal Services Authority in providing legal aid; creation of legal awareness and its achievements in settlements of disputes through Lok Adalats and other forms of ADRs are also highlighted in the Report. The Report also gives a brief and comprehensive idea about the initiatives taken by Tripura Judicial Academy in the area of Judicial Education and Training in the State.

While shaping and formulating the plans and programmes of the High Court and its allied institutions, I have always kept in mind the following objectives:

Creation of a litigant friendly atmosphere in Courts.

Empowering the weaker sections of the society with effective legal aid and legal assistance to ensure to them an easy access to Justice.

Creation of an effective Juvenile Justice system.

Speedy disposal of cases in the High Court as well as in the Subordinate Courts.

Improvement of Judicial Infrastructure across the State.

Development of a strong ADR system including Lok Adalats.

Full implementation of the recommendations of the eCommittee of the Supreme Court of India for computerization of Courts and above all speedy disposal of cases and delivery of quality Justice.

This report aims to provide relevant information on those plans and programmes and the results of our initiatives.

I extend my heartiest thanks to my brother Judge, Hon'ble Mr. Justice S. Talapatra for agreeing to chair the Editorial Board and making this publication possible within a very short period of time. I am also thankful to all the officers and staff members of the Registry, officers and staff members of the District Judiciary, the State Legal Services Authority and Tripura Judicial Academy for rendering their sincere efforts in bringing out this Report.

(Justice T. Vaiphei)

PROFILES OF JUDGES

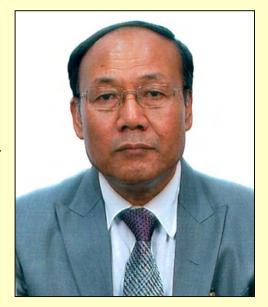
Hon'ble the Chief Justice of the High Court

JUSTICE T. VAIPHEI

Born on 01.03.1956. Passed B.A. in 1976 from Nowrosjee Wadia College, University of Poona. Obtained LL.B. Degree from Campus Law Centre, University of Delhi in 1979. Enrolled in the Bar Council of Assam on 22nd August 1980. Started law practice in the Courts of the Chief Judicial Magistrate, and Deputy Commissioner/ Munsiff Magistrate in Churachandpur District of Manipur in the year 1980. Started appearance in the Court of District & Sessions Judge, Manipur in Criminal and Civil cases both in the Original and Civil sides in the year 1983 and also before the Revenue Tribunal and Motor Accident Claim Tribunal, Manipur. Specialized in Constitutional Law, Public Law and Service Matter. Started practicing in the Imphal Bench of the Gauhati High Court in 1990. Acted as Conciliator in the State as well as District level Lok Adalats in Manipur in 1989, 1992 and 1994. Shifted place of practice to Mizoram in 1997. Empanelled as Defence Pleader in Mizoram on 16th October, 1998. Appointed as Asstt. Advocate General of Mizoram on 12th February, 1999 and as Public prosecutor for High Court on 8th March, 1999. Further, appointed as Public Prosecutor for Aizawl District and Essential Commodities Act on 8th April 1999 & 14th June 1999 respectively and also acted as Prosecuting Counsel for Court Martial Proceedings, Assam Rifles, Aizwal in the year 1999. Appointed as Addl. Advocate General, Mizoram on 15th September, 2000. Designated as Senior Advocate on 22nd February, 2001. Appointed as Legal Advisor of the Mizoram Co-operative Apex Bank on 9th February, 2001. Elevated to the Bench as Additional Judge, Gauhati High Court on 17.07.2003 and was made Permanent Judge on 28.02.2005, thereafter appointed as Chief Justice (Acting) on 21.10.2015.

His Lordship on transfer took oath as the Judge of High Court of Tripura on 16.05.2016 and thereafter appointed as the Chief Justice (Acting) of the High Court of Tripura w.e.f. 16.05.2016.

His lordship took oath as the Chief Justice of the High Court of Tripura on 21st September, 2016.



HON'BLE MR. JUSTICE S. TALAPATRA



Born on October 4, 1961 at Udaipur, Tripura. Did his graduations in Arts and Law from University of Calcutta. Was enrolled with the Bar Council of Assam, Nagaland, Meghalaya, Manipur, Tripura, Mizoram and Arunachal Pradesh on September 12, 1990. Practiced mainly at Agartala Bench of Gauhati High Court and appeared in catena of constitutional, civil and criminal matters. Was designated as Senior Advocate on December 21, 2004.

Was sworn in as an Additional Judge of Gauhati High Court on November 15, 2011.

His Lordship took oath as Permanent Judge of High Court of Tripura on 13 -09-2013.

THE HIGH COURT OF TRIPURA: COURT ADMINISTRATION

The High Court of Tripura was established on 23rd March, 2013 in terms of Section 28-A(c) of the North Eastern Areas(Reorganization) Act,1971 as amended in 2012 by the North Eastern Areas (Reorganization) and other related laws (Amendment) Act, 2012 which came into force on 23.03.2013. Prior to its establishment the State of Tripura was under the jurisdiction of the Gauhati High Court and the Gauhati High Court had a permanent bench at Agartala.

The administrative powers for determining the structure of the Registry including recruitment of officers and staff members of the High Court exclusively vest in Hon'ble the Chief Justice of the High Court under Article 229 of the Constitution of India. Hon'ble the Chief Justice, in exercise of his powers conferred under article 229 of the Constitution, has framed 'The High Court of Tripura Services (Appointment, Conditions of Service & Conduct) Rules, 2014' to regulate the appointment and conditions of service of the Officers and staff members of the Registry of the High Court.

The Registrar General is the senior most administrative officer of the High Court. The post is filled up by a Judicial Officer of the rank & status of District & Sessions Judge. There are Registrar (Vigilance & Rule), Registrar (Judicial) and Registrar (Administration and Planning & Management). The posts of Registrars other than the post of Registrar (Administration and Planning & Management) are always filled up by Judicial Officers from the cadre of District Judge and the post of Registrar (Administration and Planning & Management) is filled up by promotion from the post of Joint Registrar failing which by a Judicial Officer of the cadre of the District Judge.

Apart from the Registrars, there are one Joint Registrar, five Deputy Registrars, eight Assistant Registrars and other officers & staff members of various ranks to assist the Registrar General in running the Registry of the High Court. The Registrar General and the officers upto the rank of Deputy Registrars are assigned the work of specific branches of the Registry by an Administrative Order (Order 21) issued by Hon'ble the Chief Justice.

There are total 339 posts on the establishment of the High Court which includes 67 Gazetted officers, 157 Non-Gazetted officers and 115 Non-clerical staff.

For a disciplined, systematic and efficient functioning, the Registry of the High Court has been divided into 20 sections / units for dealing with matters pertaining to Receipt & Dispatch, Protocol, Cause List, Commissioner of Affidavit, Filing and Stamp Reporting, Criminal matters, Regular First Appeal (RFA), Regular Second Appeal (RSA) & Civil Revision Petition(CRP), Writ Petition & Writ Appeal, Paper Book, Library, Computer, Accounts, Establishment, Cash, Store, Copying, Court Officer's section, Vigilance & Statement and Record Room etc.

There is a full-fledged computer section in the High Court which is implementing the eCourts project across the State. The Judgments and orders of the High Court and those of the District Courts are being regularly uploaded in the National Judicial Data Grid. The Judgments and orders of the High Court are also being uploaded on its own web portal. There is also a cyber forensic lab functioning in the computer section of the High Court. To maintain discipline and punctuality in attendance Bio-metric attendance system has been introduced in the High Court.

The Reception counter of the High Court works from 9.30 a.m. till 5.30 p.m. to provide necessary assistance and dedicated service to the visitors, litigants and lawyers. There is a medical unit consisting of two medical officers and supporting staff in the High Court premises to provide emergency medical facilities to the visitors, litigants, lawyers and officers and employees of the High Court.

The organizational setup of the Registry is on the next page:



The Registrar General alongwith the Officers and staff members of the Registry of the High Court of Tripura

RECENT INITIATIVES FOR DEVELOPMENT OF JUDICIAL INFRASTRUCTURE AND CREATION OF LITIGANT FRIENDLY ATMOSPHERE

INTRODUCTION

A sustained effort has been taken during the period to clear the backlog and reduce the pendency in the High Court and the subordinate Courts across the State and to improve the Judicial infrastructure and ensure easy access to justice by creation of a litigant friendly atmosphere. Hon'ble Mr. Justice T. Vaiphei, the Chief Justice laid special emphasis on the following issues while formulating the plans and programmes during the period.

Creation of a litigant friendly atmosphere in Courts.

Empowering the weaker sections of the society with effective legal aid and legal assistance to ensure to them an easy access to Justice.

Creation of an effective Juvenile Justice system.

Speedy disposal of cases in the High Court as well as in the Subordinate Courts.

Improvement of Judicial Infrastructure across the State.

Development of a strong ADR system including Lok Adalats.

Full implementation of the recommendations of the eCommittee of the Supreme Court of India for computerization of Courts and above all speedy disposal of cases and delivery of quality Justice.

MEETING BETWEEN CHIEF IUSTICE AND CHIEF MINISTER

- 1. In the initiative for infrastructural development, His Lordship, Hon'ble Mr. Justice T. Vaiphei, Chief Justice held a meeting with the Hon'ble Chief Minister and highlighted on the need of the following projects:
 - I. Release of fund of Rs.19 crores, 17 Lakhs for new G+4 Administrative buildings in the High Court.
 - II. Construction of multi-storeyed composite building for the Court of Chief Judicial Magistrate and all other magisterial Courts.
 - III. Construction of multi-storeyed composite building for the Court of Chief Judicial Magistrate, Dharmanagar in North Tripura District.

- IV. Construction of multi-storeyed composite building for the District Courts of Unakoti Judicial District at Kailashahar.
- V. Construction of Record Room at Belonia in South Tripura District and Dharmanagar in North Tripura District.
- VI. Repair and maintenance of existing Court Buildings of the District Judge at Dharmanagar and Kanchanpur in North Tripura Judicial District.
- VII. Construction of the boundary wall around the Court premises of Longtharai Valley and Gandacherra in Unakoti Judicial District.
- VIII. Construction of 12 Type V quarters and 16 Type IV quarters for Judicial Officers at Agartala in West Tripura Judicial District & construction of staff quarters in all districts.
 - IX. Maintenance of the existing Type IV quarters of Judicial Officers at Agartala, Bishalgarh and Sonamura in West Tripura Judicial District, at Kanchanpur in North Tripura Judicial District and Kamalpur, Longtharai Valley & Gandacherra in Unakoti Judicial District.
 - X. Construction of new Type IV quarters for Judicial Officers at Sonamura, Amarpur and Sabroom.
 - XI. Providing Air-conditioners in all Court halls in the District Courts and in the chambers of all Judicial Officers.
- XII. Construction of the Bungalow for the Hon'ble Chief Justice.
- XIII. Establishment of the court of District & Sessions Judge at Ambassa in Dhalai District.

OUTCOME OF THE MEETING

After the meeting between the Hon'ble Chief Justice and Hon'ble Chief Minister, the Chief Secretary met Hon'ble the Chief Justice along with the Law Secretary on 10.11.2016 and discussed on each of those issues relating to infrastructural development and after such meeting the State Government has started implementing the projects.

CONSTRUCTION OF G+4 ADMINISTRATIVE BUILDING IN THE HIGH COURT

2. The need of construction of a G+4 Administrative Building was strongly felt because space in the main High Court Buildings became quite inadequate to accommodate all the establishments of the High Court under the single roof. Therefore, the proposal for construction of the G+4 Administrative building was submitted to the State Government and the State Government accepted the proposal. The entire ground

floor of the buildings would be utilized for parking of cars and two wheelers to avoid congestion in the premises of the main High Court buildings. The other floors would be utilized for the office of the Advocate General, Government Advocate, Public Prosecutor, Additional Government Advocates, Assistant Solicitor General of India, the State Bar Council, High Court Legal Services Committee, High Court Mediation Committee, Tripura Judicial Academy and for other purposes.

- 3. The number of the women lawyers practising in the High Court is on the increase and therefore, the women lawyers would be provided with separate and sufficient accommodation with all amenities in the new Administrative building of the High Court.
- 4. Total project cost of the buildings is Rs.19 Crores 17 lakhs which has been sanctioned by the State Government by memo No.F.4(3)-Law/ Estt.4(c)/2001/6778-83 dated 29th October, 2016.
- 5. His Lordship, Hon'ble Mr. Justice Ranjan Gogoi, Judge, Supreme Court of India has laid the foundation stone of the Building on 18.03.2017 and the construction work has been undertaken.



His Lordship Hon'ble Mr. Justice Ranjan Gogoi, Judge, Supreme Court of India is laying the foundation stone of the new Administrative buildings of the High Court in presence of Hon'ble the Chief Justice and Hon'ble Law Minister, Shri Tapan Chakraborty on 18.03.2017.

INSTALLATION OF AIR-CONDITIONERS IN COURT HALLS AND OFFICER CHAMBERS OF THE JUDICIAL OFFICERS

After visiting the District Courts, Hon'ble the Chief Justice felt the need of providing Air-Conditioners in the Court halls and Office Chambers of all Judicial Officers across the State so that they could function comfortably in the extremely hot weather during summer. In response, the State Government has decided to provide Air-conditioners in the Office Chambers of all Judicial Officers and the Court halls of the District & Sessions Judges in the first phase of the project. The decision has been communicated vide letter No.F.4(2)-Law/Cons/ 2001(Loose)/7347-54 dated 16.08.2017. The installation process is in progress.

CREATION OF LITIGANT FRIENDLY ATMOSPHERE IN COURTS

Hon'ble the Chief Justice visited the District Courts and felt the need of issuing written instructions to the Judicial Officers for proper treatment of the litigants and witnesses for creation of a litigant friendly atmosphere and following the direction of the Chief Justice, the following notification was issued from the High Court:

HIGH COURT OF TRIPURA AGARTALA

No.F.44(14) -HC/2016/13051

Dated, Agartala, the 20th July, 2016

NOTIFICATION

Hon'ble the Chief Justice has been pleased to order that henceforth, all the courts of the District Judiciary of Tripura shall follow the following guidelines while dealing with litigants and witnesses in court.

- 01. When there is no proceeding in a court for absence of the Presiding Officer of that court due to leave or for any other reason, the parties and witnesses appearing in that court shall be released as early as possible.
- 02. At least the women, children, aged people and differently abled litigants and witnesses should be provided seats in the Court Premises during the proceedings of their cases.
- 03. Children, pregnant women, disabled & old and infirm witnesses shall be allowed to sit in the witness box when their statements/ evidence are recorded. Other witnesses, when subjected to lengthy cross examination, may also be permitted to sit in the witness box if a request to that effect is made by them.

- 04. The special courts constituted under the Protection of Children from Sexual Offenses Act (POCSO),2012 shall record the evidence of child victims strictly in accordance with the provisions laid down under the Act.
- 05. The witnesses, parties to the proceedings and accused persons should be allowed to leave the Court immediately if their appearance for that day is no more required and for that purpose the Court staff shall be asked to be more vigilant.
- 06. The District Judges shall ensure supply of adequate purified drinking water to the litigants and witnesses appearing in court.
- 07. The cleanliness in all the court premises shall be maintained and one or two Group-D staff in each of the Court premises shall be engaged in gardening and plantation.
- 08. The furniture including the chairs for lawyers and litigants in each of the Court rooms shall be maintained in proper order every day before the proceedings start in the Court.
- 09. There shall be a help desk in each of the Court premises to help the litigants and witnesses.
- 10. Atmosphere in each of the courts in the State shall be more litigant friendly so as to build confidence in the minds of the litigants and remove the difficulties in prosecuting or defending cases in the court of law throughout the State. Each of the District Judges shall take required initiative within their respective jurisdiction for this purpose.

Every Judicial Officer shall strictly comply with these guidelines.

By order, Sd/-(S.G.Chattopadhyay) Registrar General

EQUIPPING ALL COURTS WITH AIR MANUALS

After His Lordship's visit to the District Courts, Hon'ble Mr Justice T. Vaiphei, Chief Justice felt the need of equipping all the Courts across the state with the recent edition of the AIR manual and updated edition of law books on different subjects of their daily use with a view to update the knowledge of the Judicial Officers to bring about qualitative changes in their performance.

Under the direction of the Hon'ble Chief Justice adequate sets of AIR manual were purchased by the High Court in March 2017 alongwith updated edition of law books on different subjects and distributed among the Courts throughout the state. As reported by the Judicial Officers, the books have been very useful to them.

RECORDING OF EVIDENCE OF WITNESSES PARTICULARLY MEDICAL OFFICERS THROUGH VIDEO CONFERENCING

His Lordship, Hon'ble the Chief Justice emphasised on the need of recording evidence of witnesses particularly the Medical Officers through VC to avoid wastage of their precious time and save money. Under the direction of His Lordship a meeting was held in the Court chamber of His Lordship on 19.07.2017 in presence of His Lordship, Hon'ble the Chief Justice, Hon'ble Mr. Justice S.Talapatra, the Chief Secretary, the Principal Secretary of the Health Department, Director, Tripura Health Services, Superintendent of the two premiere Govt. Hospitals of the State and officers of the Registry of the High Court to work out the modelities for introducing the system. It has been resolved in the Meeting that initially Video recording of evidence of Medical officers will be introduced in GBP Hospital and IGM Hospital at Agartala and gradually the facility will be extended to other places and other witnesses including Police officers, Forensic Experts, other busy professionals etc. It was also resolved that the Health Department would develop required facilities in the Hospital premises for this purpose and Rules shall be framed by the High Court. The High Court has already framed the Rules which shall be notified soon. The system will be introduced very soon after the report about creation of infrastructure in the Hospitals is received from the Health Department.

INITIATIVES FOR FASTER DISPOSAL OF MOTOR ACCIDENT CLAIMS AND APPEALS

Another area which concerned the Hon'ble Chief Justice was the plight of the victims of road traffic accidents. His Lordship felt the need of providing quick relief to the victims and their families in terms of monetary compensation. The Hon'ble Chief Justice directed that at least 10 motor accident appeals would be listed in each of the benches of the High Court on every Monday and Tuesday for hearing and disposal. The initiative has yielded good results. The pendency of MAC Appeals has come down to a great extent as a result of this initiative. The MAC Tribunals across the state have also been asked to ensure faster disposal of MAC claims in terms of the direction of the Hon'ble Supreme Court in Jai Prakash Vs. National Insurance Company and others.

ESTABLISHMENT OF SEPARATE MAC TRIBUNALS

Following the direction of the Hon'ble Chief Justice the State Government was requested for establishment of two MAC Tribunals in West Tripura District at Agartala exclusively for dealing with Motor Accident Claim cases for faster disposal of such cases. In response to the proposal of the High Court, the State Government has established two MAC Tribunals at Agartala for exclusively dealing with such cases and those Tribunals has started functioning from 12.05.2017. The Tribunals have disposed off 123 Motor Accident Claim cases till 31.08.2017.

ISSUANCE OF STRUCTURED FORMULA FOR SETTLEMENT OF MOTOR ACCIDENT CLAIMS AND APPEALS IN LOK ADALATS

At the instance of Hon'ble the Chief Justice a structured formula has also been issued from the High Court on 09.01.2017 for effective settlement of Motor Accident Claim cases in Lok Adalats in the State which has yielded expected results.

VIDEO LINK BETWEEN DISTRICT COURTS AND JAILS

Progress in the area of computerization has also reached the level of expectation and very recently the VIDEO links between the Jails and the District Courts in all the 5 Judicial Districts have been established which is likely to cut down the expenses of producing the prisoners in Courts from Jails on daily basis apart from generating other benefits. The facility has been inaugurated by the Hon'ble Chief Justice on 6th December, 2016.

FRAMING OF THE HIGH COURT OF TRIPURA CIVIL COURTS (COMMISSIONERS) RULES, 2017

Hon'ble the Chief Justice found that a considerable time of the Court was being consumed in recording oral evidence of witnesses whose examination-in-chief on affidavit are submitted by the parties in civil proceedings and this time could be saved and utilized to facilitate expeditious disposal of cases by resorting to the procedure of recording evidence (cross-examination and re-examination) of witnesses by the commissioners in terms of sub-rule(2) of Rule 4 of order XVIII of the Code of Civil Procedure.

The Hon'ble Chief Justice, therefore, felt the need of recording evidence of witnesses in cross examination by Advocate Commissioners in terms of sub-rule(2) of Rule 4 of order XVIII of the Code of Civil Procedure.

High Court of Tripura Civil Courts (Commissioners) Rules, 2017 was therefore framed by the Hon'ble High Court to regulate the selection and functioning of the Advocate Commissioners appointed for recording evidence in Civil suits and proceedings in terms of sub-rule (2) of Rule 4 of order XVIII of the Code of Civil Procedure. The Rule has come into force on 17.04.2017 and Advocate Commissioners have been appointed in all Districts and they have started functioning.

INITIATIVES FOR RECRUITMENT OF IUDICIAL OFFICERS IN DIFFERENT GRADES

In Grade-I: The name of 02 (two) candidates have been recommended for appointment in Grade –I of Tripura Judicial Service by direct recruitment from the members of the Bar after exhausting the selection process.

In Grade-II: Evaluation of Judgments of the eligible candidates is in progress for filling up the vacancies in Grade-II of Tripura Judicial Service by promotion from Grade –III of the Service.

In Grade-III: Recommendations will be made from two sources namely High Court and Tripura Public Service Commission for filling up the vacant posts in Grade-III of Tripura Judicial Service. Written examinations have been conducted and evaluation of answer scripts is in progress.

SAVING OF EXPENDITURE BY JUDICIOUS CONSUMPTION OF ELECTRICITY

To prevent wasteful consumption of electricity and expenditure thereon, several directions have been issued from the High Court at the instance of Hon'ble the Chief

Justice. As a result of such directions an amount of Rs.9,05,850 could be saved during the year 2016-17 in respect of payment of electricity bills in the High Court.

SWACHTA ACTION PLAN (SAP) FOR THE HIGH COURT AND DISTRICT COURTS

The Hon'ble High Court under the direction of the Hon'ble Chief Justice has prepared Swachta Action Plan (SAP) for the High Court and District Courts for the year 2017-18 and 2018-19 for implementation of Swachh Bharat Mission launched by the Hon'ble Prime Minister of India. The plan has been notified by the High Court on 01st August, 2017. Salient features of the plan are as follows:

- Plantation & Gardening in Court Premises:
- Painting of the Court buildings and the official residence / quarters of the Hon'ble Judges / Judicial Officers in regular intervals with durable paints for their beautification.
- Disposal of old files and screening of records:
- Disposal of old and non-usable vehicles:
- Sweeping and use of dust-bins:
- Display of Notice for maintaining cleanliness:
- Orderly Parking of vehicles in court premises:
- Prohibition of smoking in court premises:
- Proper use of toilets and maintenance of cleanliness:

MONITORING AND EXECUTION OF SWACHTA ACTION PLAN

For monitoring and execution of the plan there shall be a committee called 'Cleanliness & Beautification Committee' in each of the District Head Quarters consisting of the District & Sessions Judge as Chairman, the President and the Secretary of the concerned Bar Association, the Chief Judicial Magistrate and the Senior most Judicial Officer next to the District and Sessions Judge available in the Station as the Members of the Committee along with the Senior most staff member of the Station as the Member Secretary to execute and monitor the action plans for maintaining cleanliness in the Court premises and their beautification. Similarly, in each of the sub-divisions other than the District Head Quarters, there shall be a 'Cleanliness & Beautification sub-committee' chaired by the Senior most Judicial Officer of the Station, the President & the Secretary of the concerned Bar Association and another Judicial Officer nominated by the District & Sessions Judge as Members and Senior most staff member of the Station as the Member Secretary to execute and monitor the action plans for maintaining cleanliness in the Court premises and their beautification.

STRENGTH OF JUDGES IN THE HIGH COURT AND IN DISTRICT JUDICIARY

Strength of Judges including the Chief Justice in the High Court as on 31.08.2017.

HIGH COURT

Sanctioned strength	Working strength	Vacancies
04	02	02

Strength of Judicial Officers in the District Judiciary as on 31.08.2017.

DISTRICT JUDICIARY

Grade	Sanctioned strength	Leave Reserve Posts among the sanctioned strength	Working strength	Vacancies
Grade – I	30	03	23	07
Grade –II	28	06	19	09
Grade - III	49	11	32	17

For filling up the vacancies in Grade-II by promotion from officers of Grade-III, evaluation of Judgments of the eligible officers is in progress.

For filling up the vacancies in Grade-III written examination have been conducted by the High Court and examination of the answer scripts is in progress.

^{*}To fill up 03 vacancies in Grade-I in the 25% quota for direct recruitment the name of 2 (two) successful candidates have been recommended to the State Government for appointment. Among the other 04 vacancies in Grade-I, 1 vacancy may be filled-up under 10% quota for recruitment through limited departmental competitive examination and 3 vacancies may be filled-up by promotion. But none of the officers in Grade-II has yet completed 5 years of qualifying service.

BUDGET ALLOCATION AND UTILISATION OF FUND DURING THE FINANCIAL YEAR 2016-17

EXPENDITURE STATEMENT & BUDGET PROVISION OF THE HIGH COURT OF TRIPURA, AGARTALA FOR THE FINANCIAL YEAR 2016-2017 (NON PLAN)

Court	Bu	dget Allocati	ion	Expenditur	e for the Fin 2016-2017	ancial Year
Name of the High Court	Salary	Non Salary	Total (Salary+ Non Salary)	Salary	Non Salary	Total (Salary+ Non Salary)
High Court of Tripura	Rs. 12,30,57,337	Rs. 2,27,73,954	Rs. 14,58,31,291	Rs. 12,19,78,199	Rs. 2,20,16,840	Rs. 14,39,95,039

EXPENDITURE STATEMENT & BUDGET PROVISION OF THE HIGH COURT OF TRIPURA, AGARTALA FOR THE FINANCIAL YEAR 2017-2018 (NON PLAN)

High	Ві	ıdget Allocati	on	Expendit	Expenditure up to the month of August,2017						
Name of the Hi Court	Salary	Non Salary	Total (Salary+ Non Salary)	Salary	Non Salary	Total (Salary+ Non Salary)					
High Court of Tripura	Rs. 12,69,28,000	Rs. 2,02,28,000	Rs. 14,71,56000	Rs. 6,18,53,499	Rs. 46,64,486	Rs. 6,65,17,985					

STATUS OF THE ONGOING AND UP-COMING PROJECTS FOR INFRASTRUCTURAL DEVELOPMENT

UP-TO-DATE STATUS OF WORK UNDER LAW DEPARTMENT, [ON-GOING & UP-COMING WORKS] As on 08-09-2017

	[UN-GUING & UP-CUMING WURKS] As on 08-09-2017															
							,									Rupees In lakhs
SL. No.	On-going/ Up-coming	District	Department	Division	Name of Projects	Year of sanction	Scheme	Project Cost	Tender Amount	Fund Received	Fund Utilised	UC submitted	UC Pending	Fund required	Target date of completion	Physical status
1	on-going	Khowai	Law	Khowai Division	Proposed Construction of New Multi -Storied Court Building(G+2) in the premises of Addl. District & Sessions Judge's Court, Khowai, Tripura under State Plan for CASP during the year 2014-15/SH: Building portion including Internal water supply, Sanitary installation and Internal Electrification works (Laying PVC conduit pipe only).	2015-16		1586.00	738.00	75.00	75.00	75.00	0.00	300.00	Mar.2018	1st floor roof ready for casting.
2	On-going	West	Law	Capital Complex Division	Construction of (i) 1 No. Bungalow for Hon'ble Chief Justice of High Court of Tripura and (ii) 3 Nos. Bungalow for Hon'ble Judges of High Court of Tripura at Capital Complex, Agartala, Including Care Takers' Room, Barrack & Sentry Box	2013-14		(174.40 + 160.12) =334.52	454.04	0.00	0.00	0.00	0.00	0.00	(i) Mar.2018	(i) Work is in good progress for Hon'ble Chief Justice Bungalow. (ii) DNIT issued for calling of tender for 3 nos. judges bungalow.

3	On-going	West	Law	Agartala Division No.III	Construction of Multi-storied Court Building (G+5) in the Court Complex of District & Sessions Judge, Agartala, West Tripura/SH. Building portion including Internal water supply, Sanitary installation, Internal Electrification i/c Fire Detection, Alarm System.	2013-14	State (Non Plan)	1303.00	1006.00	1303.00	418.54	237.05	0.00	500.00	Mar.2018	3rd floor in progress.
4	On-going	Gomati	Law	Udaipur Division	Construction of 2[two] Nos. of Grade-I Officers Quarters and 4[four] Nos. of Grade-III Officers Quarters District & Session Judge's Court Complex at Udaipur.	2013-14	CSS	412.82	416.06	412.83 Revalidation	0.00	0.00	0.00	0.00	Mar.2018	Grade-I Officers: RCC pilar completed upto 1st floor. Grade-III Officers: Roof casting completed upto 2nd floor.
5	On-going	South	Law	Sabroom Division	Construction of proposed Court building at Sabroom, South District, Tripura.	2014-15	CASP	680.00	421.25	0.00	0.00	0.00	0.00	0.00	Mar.201	Work order issued.Dismentalin g work completed.
6	On-going	West	Law	Agartala Division No.III	Proposed Construction of 8(eight) Nos. Type -II- Staff Quarters [1(one) Block - twin (G+3) storied] for the Class-III (Group-C) and Class-IV (Group-D) Employees of High Court in the High Court Staff Quarter complex at Ramnagar Road No-3, Agartala, Tripura.			197.00	158.51	0.00	0.00	0.00	0.00	100.00	Mar.2018	Work upto lintel level.
7	On-going	West	Law	Capital Complex Division	Construction of a Multistoried (G+4) Building in the High Court premises at Agartala, West Tripura / SH: Building portion including internal water supply, sanitary installation, Retaining wall & Internal Electrification work(Concealed Conduiting only).	2015-16		1917.00	948.00	0.00	0.00	0.00	0.00	0.00	Jun.2019	Work order issued.

8	On-going	west	Law	Capital Complex Division	Proposed construction of Digitization room over roof near Record room of High Court, Tripura.	2017-18	!	77.03	59.55	0.00	0.00	0.00	0.00	0.00	Tender received.
9	Up-coming	Dhalai	Law	Kamalpur Division	Construction of proposed Court building at Kamalpur, Dhalai District, Tripura.	2016-17									DNIT under preparation. Tender will be invited in 3rd week of Sep.2017.
10	Up-coming	Dhalai	Law	Ambassa Division	Proposed Vertical extension of Court Building for the District & Sessions Judge Court at Ambassa, Dhalai District, Tripura under State Plan during the year 2016-17/SH: Construction of Part of First Floor only	2016-17		00.0	0.00	0.00	0.00	0.00	0.00	0.00	Tender received.
11	Up-coming	Gomati	Law	Amarpur Division	Construction of proposed Court building at Amarpur, Gomati District, Tripura.	2016-17		694.00	0.00	0.00	0.00	0.00	0.00	0.00	Tender received.
12	Up-coming	Dhalai	Law	Ambassa Division	Construction of Judicial Quarter at Ambassa.	2017-18		570.00							Preliminary estimate sent to concerned Deptt. for A/A & E/S.Sanction awaited.

PENDENCY, INSTITUTION AND DISPOSAL OF CASES IN THE HIGH COURT

CATEGORY-WISE & YEAR-WISE STATEMENT (COMPILED) SHOWING OPENING BALANCE, INSTITUTION, DISPOSAL AND PENDENCY IN THE HIGH COURT OF TRIPURA

SI.	Category of Cases	2016				2017 (Up to	31st August)		
No.		Opening Balance	Institution	Disposal	Pendency at the end of the year	Opening Balance	Institution	Disposal	Pendency at the end of the year
1	RFA	55	34	12	77	77	22	28	71
2	MFA	7	1	4	4	4	1	1 3 2	
3	MFA(FA)	0	0	0	0	0	0	0	0
4	MFA(WC)	30	4	13	21	21	3	7	17
5	FAO	11	2	7	6	6	3	3	6
6	ARB.P	3	41	40 4		4	16	16	4
7	ARB.A	4 0 3 1		1	1	1	1	1	
8	MAT APP	32	15	17	30	30	6	16	20
9	FA	29	11	14	26	26	11	11	26
10	MAC	379	87	210	256	256	66	206	116
11	ITA	3	0	3	0	0	0	0	0
12	CROSS OBJECTION	37	7	20	24	24	5	14	15
13	LA APP	221	35	147	109	109	48	40	117
14	CE REF	0	0	0	0	0	0	0	0
15	CRP	44	120	114	50	50	86	93	43
16	REV.PET	4	39	28	15	15	39	39	15
17	TRP(C)	6	10	12	4	4	13	16	1
18	CONT.CAS (C)	10	44	30	24	24	52	39	37
19	CO.PET	0	1	0	1	1	0	1	0
20	CO.APPL	1	0	1	0	0	0	0	0
21	CA	0	1	0	1	1	0	1	0
22	WP(C)	822	1428	1105	1145	1145	1177	1166	1156
23	WA	56	143	32	167	167	33	24	176
24	WP (C)(PIL)	23	16	21	18	18	7	11	14
25	WP (C)(CAT)	6	1	3	4	4	6	1	9
26	WP (C)(HC)			2	2	2	2	2	
27	RSA	219	66	125	160	160	25	52	133
28	SAO	1	1	0	2	2	1	2	1

29	C.M.APPL	480	2	127	355	355	0	283	72
30	CAVEAT	1	5	5	1	1	4	5	0
31	CRL.A (J)	126	67	33	160	160	49	18	191
32	CRL.A	68	29	15	82	82	28	23	87
33	CRL.REV.PET	221	106	223	104	104	59	74	89
34	CRL.PETN	40	54	62	32	32	52	54	30
35	CRL.L.P	5	17	17	5	5	17	10	12
36	CRL.(D) REF.	1	0	0	1	1	0	1	0
37	TRP (CRL)	0	5	5	0	0	4	3	1
38	WP (CRL)	3	13	11	5	5	6	9	2
39	CONT.CAS (CRL)	5	4	7	2	2	0	2	0
40	AB	1	140	140	1	1	85	84	2
41	BA	10	88	96	2	2	46	45	3
42	CRL.M.APPL	72	0	55	17	17	0	8	9
43	CRL.M.C	0	0	0	0	0	0	0	0
тот	AL	3037	2642	2761	2918	2918	1973	2411	2480

Average time taken for disposal of various categories of Civil & Criminal cases

		AVERAGE TIME TAKEN FO	OR DISPOSAL
SL. NO.	CATEGORY OF CASES	Before establishment of High Court of Tripura	After establishment of High Court of Tripura
CIVIL	CASES		
1	RFA	8 Years	2 Years
2	MFA	5 Years	1 Year & 6 Months
3	MFA(FA)	5 Years	1 Year & 6 Months
4	MFA(WC)	6 Years	1 Year & 6 Months
5	FAO	3 Years	1 Year & 6 Months
6	ARB.P	1 Year	6 Months
7	ARB.A	2 Years	1 Year
8	MAT APP	8 Years	2 Years
9	FA	5 Years	2 Years
10	MAC	6 Years	2 Years
11	ITA	3 Years	2 Years
12	CROSS OBJECTION	5 Years	2 Years
13	LA APP	6 Years	2 Years
14	CE REF	1 Year	6 Months
15	CRP	2 Years	6 Months
16	REV.PET	2 Years	6 Months
17	TRP(C)	6 Months	3 Months
18	CONT.CAS (C)	2 Years	1 Year
19	CO.APPL	6 Months	3 Months
20	WP (C)	6 Years	2 Years
21	WA	5 Years	2 Years
22	WP (C)(PIL)	6 Months	6 Months
23	WP (C)(CAT)	4 Years	1 Year 6 Months
24	WP (C)(HC)	3 Months	2 Months
25	RSA	8 Years	3 Years
26	SAO	6 Years	2 Years
27	CAVEAT	2 Months	1 Month
CRIM	INAL CASES		_
28	CRL.A (J)	6 Years	1 Year & 6 Months
29	CRL.A	5 Years	2 Years
30	CRL.REV.PET	5 Years	2 Years
31	CRL.PETN	5 Years	2 Years
32	CRL.L.P	6 Months	3 Months
33	CRL.(D) REF.	6 Months	3 Months
34	TRP (CRL)	6 Months	3 Months
35	WP (CRL)	2 Months	1 Month
36	CONT.CAS (CRL)	6 Months	3 Months
37	AB	5 Days	3 Days
38	BA	5 Days	3 Days

HIGH COURT OF TRIPURA, AGARTALA AGE -WISE PENDENCY OF DIFFERENT CATEGORY OF CASES DURING THE PERIOD FROM 01.01.2016 TO 31.08.2017 **CATEGORY OF TOTAL** Sl. No. CASES **PENDENCY** CIVIL (MAIN) CASES: RFA MFA MFA(FA) MFA(WC) FAO ARB.P ARB.A MAT APP FA MAC APP ITA CROSS OBJECTION LA APP CE REF. CRP REV.PET TRP(C) CONT.CAS (C) CONT.APPL (C) CA

21	CO.PET	0	0	0	0	0	0	0	0	0	0	0	0	0	0
22	WP(C)	1	1	0	1	0	4	6	9	25	66	124	259	660	1156
23	WA	0	0	0	0	0	0	0	5	2	13	12	109	35	176
24	WP(C)(PIL)	0	0	0	0	0	0	0	0	0	1	3	4	6	14
25	WP(C)(CAT)	0	0	0	0	0	0	0	0	1	0	2	1	5	9
26	WP(C)(HC)	0	0	0	0	0	0	0	0	0	0	0	0	2	2
27	RSA/SA	0	0	0	2	0	0	3	1	2	26	39	38	22	133
28	SAO	0	0	0	0	0	0	0	0	0	0	0	1	0	1
29	EX.PETN	0	0	0	0	0	0	0	0	0	0	0	0	0	0
30	EL.PETN	0	0	0	0	0	0	0	0	0	0	0	0	0	0
	TOTAL	1	1	0	3	0	4	9	18	59	154	271	521	941	1982

Sl. No.	CATEGORY OF CASES	2005	2006	2007	2008	2009	2010	2011	2012	2013	2014	2015	2016	2017	TOTAL PENDENCY
CIVIL(MI	SC)CASE														
31	CM.APPL	0	0	0	0	0	0	2	5	12	28	25	0	0	72
32	CAVEAT	0	0	0	0	0	0	0	0	0	0	0	0	0	0
	TOTAL	0	0	0	0	0	0	2	5	12	28	25	0	0	72
CRL.(MA	IN)CASE														
33	CRL.A(J)	0	0	0	0	0	0	0	0	4	15	61	60	51	191
34	CRL.A	0	0	0	0	0	0	0	1	3	4	28	26	25	87
35	CRL.REV.P	0	0	0	0	0	0	0	0	0	1	23	31	34	89
36	CRL.PETN	0	0	0	0	0	0	0	11	2	3	3	3	8	30
37	CRL.LP	0	0	0	0	0	0	0	0	0	0	0	1	11	12
38	CRL(D)REF.	0	0	0	0	0	0	0	0	0	0	0	0	0	0
39	TRP(CRL)	0	0	0	0	0	0	0	0	0	0	0	0	1	1

40	WP(CRL)	0	0	0	0	0	0	0	0	0	1	0	0	1	2
41	CONT.CAS(CRL)	0	0	0	0	0	0	0	0	0	0	0	0	0	0
42	AB	0	0	0	0	0	0	0	0	0	0	0	0	2	2
43	BA	0	0	0	0	0	0	0	0	0	0	1	1	1	3
	TOTAL	0	0	0	0	0	0	0	12	9	24	116	122	134	417
CRL(MIS	C)CASE								•						
44	CRL.M.APPL	0	0	0	0	0	0	0	0	3	2	4	0	0	9
45	CRL.MC	0	0	0	0	0	0	0	0	0	0	0	0	0	0
	TOTAL	0	0	0	0	0	0	0	0	3	2	4	0	0	9
GRAND T	OTAL	1	1	0	3	0	4	11	35	83	208	416	643	1075	2480

Category-wise disposal of cases by Hon`ble Mr. Justice Deepak Gupta, the then Chief Justice up to 06.05.2016

Sl. No.	Category of Cases	20 (UP to 06.	16 05 2016)	2017		
		SB	DB	SB	DB	
1	RFA	1		-		
2	MFA					
3	MFA(FA)					
4	MFA(WC)	8				
5	FAO					
6	ARB.P	1				
7	ARB.A					
8	MAT APP		3			
9	FA					
10	MAC APP	99				
11	ITA					
12	CROSS OBJECTION	5				
13	LA APP					
14	CE REF					
15	CRP	28	3			
16	REV.PET		7			
17	TRP(C)	2				
18	CONT.CAS (C)	2	2			
19	CO.PET					
20	CO.APPL					
21	CA					
22	WP (C)		90			
23	WA		17			
24	WP (C)(PIL)		5			
25	WP (C)(CAT)		2			
26	WP (C)(HC)		2			
27	RSA					
28	SA0					
29	C.M.APPL	24	9			
30	CAVEAT		2			
31	CRL.A (J)		14			
32	CRL.A		2			
33	CRL.REV.PET	11	1			
34	CRL.PETN	18				
35	CRL.L.P					
36	CRL.(D) REF.					
37	TRP (CRL)		_			
38	WP (CRL)		5			
39	CONT.CAS (CRL)	00	3			
40	AB	39				
41	BA CDI M ADDI	40				
42	CRL.M.APPL	2	1			
43	CRL.M.C.	200	110			
	Total	280	168			

Category-wise disposal of cases by Hon`ble Mr. Justice T. Vaiphei, Chief Justice

Sl.	Category of Cases	20	1.6	20	.15	
No.			16 .05.2016)	2017 (Up to 31.08.2017)		
		SB	DB	SB	DB	
1	RFA	36	3	5 5	19	
2	MFA		3	<u> </u>	17	
3	MFA(FA)					
4	MFA(WC)	4		7		
5	FAO	-		1	1	
6	ARB.P	39		16		
7	ARB.A	37	2	10	1	
8	MAT APP		3		16	
9	FA		8		11	
10	MAC APP	49		100		
11	ITA		3	100		
12	CROSS OBJECTION	1		3		
13	LA APP	_		1		
14	CE REF					
15	CRP	30	2	39	7	
16	REV.PET	3	4	6	19	
17	TRP(C)	10		16		
18	CONT.CAS (C)	2	4	14	8	
19	CO.PET					
20	CO.APPL					
21	CA				1	
22	WP (C)	1	96	23	53	
23	WA		13		24	
24	WP (C)(PIL)		16		11	
25	WP (C)(CAT)		1		1	
26	WP (C)(HC)		2		2	
27	RSA			12		
28	SAO					
29	C.M.APPL	12	6	94	11	
30	CAVEAT		1		2	
31	CRL.A (J)		8		17	
32	CRL.A		1		17	
33	CRL.REV.PET	23		29		
34	CRL.PETN	29		48	2	
35	CRL.L.P		4		4	
36	CRL.(D) REF.				1	
37	TRP (CRL)	4		3		
38	WP (CRL)		5		9	
39	CONT.CAS (CRL)		2		2	
40	AB	90		80		
41	BA	39		43		
42	CRL.M.APPL	1	1	3	1	
43	CRL.M.C.					
	Total	337	185	543	240	

Category-wise disposal of cases by Hon`ble Mr. Justice U. B. Saha

Sl. No.	Category of Cases	20:		2017			
		(UP to 24.	08.2016) DB	SB	DB		
1	RFA	2	1		22		
2	MFA	2	1				
3	MFA(FA)						
4	MFA(WC)						
5	FAO		2				
6	ARB.P						
7	ARB.A		1				
8	MAT APP		12				
9	FA		6				
10	MAC APP	1					
11	ITA						
12	CROSS OBJECTION						
13	LA APP	7					
14	CE REF						
15	CRP	1					
16	REV.PET	2					
17	TRP(C)						
18	CONT.CAS (C)		1				
19	CO.PET						
20	CO.APPL						
21	CA						
22	WP (C)	58	14				
23	WA		10				
24	WP (C)(PIL)						
25	WP (C)(CAT)		1				
26	WP (C)(HC)		1				
27	RSA	6					
28	SA0						
29	C.M.APPL	8	11				
30	CAVEAT		2				
31	CRL.A (J)		10				
32	CRL.A	4	5				
33	CRL.REV.PET	37	1				
34	CRL.PETN	7	-				
35	CRL.L.P	4	5				
36	CRL.(D) REF.						
37	TRP (CRL)						
38	WP (CRL)		2				
39	CONT.CAS (CRL)	_					
40	AB	5					
41	BA	3					
42	CRL.M.APPL	10					
43	CRL.M.C.						
	Total	157	86				

Category-wise disposal of cases by Hon`ble Mr. Justice S. C. Das $\,$

Sl. No.	Category of Cases	20	16	2017		
		SB	DB	(Up to 15.	03.2017) DB	
1	RFA	2	1	30	2	
2	MFA	1	-			
3	MFA(FA)	_				
4	MFA(WC)	1				
5	FAO	4	1			
6	ARB.P	-	_			
7	ARB.A				1	
8	MAT APP		4		6	
9	FA		5		6	
10	MAC APP	9		21		
11	ITA					
12	CROSS OBJECTION	14		1		
13	LA APP	117		7		
14	CE REF					
15	CRP	22	4	2		
16	REV.PET	6	5	3	12	
17	TRP(C)			-		
18	CONT.CAS (C)	5	2	2	1	
19	CO.PET					
20	CO.APPL	1				
21	CA					
22	WP (C)	207	94	116	7	
23	WA		19		13	
24	WP (C)(PIL)		10		1	
25	WP (C)(CAT)		1			
26	WP (C)(HC)		3		1	
27	RSA	39		8		
28	SAO					
29	C.M.APPL	26	7	45	1	
30	CAVEAT	1	3			
31	CRL.A (J)		15		2	
32	CRL.A	3	1	1	3	
33	CRL.REV.PET	22		2		
34	CRL.PETN	4				
35	CRL.L.P		1		1	
36	CRL.(D) REF.					
37	TRP (CRL)					
38	WP (CRL)		4		3	
39	CONT.CAS (CRL)		2			
40	AB	2				
41	BA	4				
42	CRL.M.APPL	16	1	2		
43	CRL.M.C.					
	Total	506	183	210	60	

Category-wise disposal of cases by Hon`ble Mr. Justice S. Talapatra $\,$

Sl. No.	Category of Cases	201	16	2017 (Up to 31.08.2017)		
		SB	DB	SB	DB	
1	RFA	3	3	4	17	
2	MFA		1	3		
3	MFA(FA)			_		
4	MFA(WC)					
5	FA0	1	1	1	1	
6	ARB.P					
7	ARB.A		3			
8	MAT APP		11		10	
9	FA		9		5	
10	MAC APP	52	·	85	-	
11	ITA		3	-		
12	CROSS OBJECTION			10		
13	LA APP	23		32		
14	CE REF	_				
15	CRP	27	3	45	7	
16	REV.PET	5	6	11	7	
17	TRP(C)				· · · · · · · · · · · · · · · · · · ·	
18	CONT.CAS (C)	16	5	15	7	
19	CO.PET			1		
20	CO.APPL					
21	CA				1	
22	WP (C)	651	82	974	46	
23	WA		5		11	
24	WP (C)(PIL)		11		10	
25	WP (C)(CAT)		1		1	
26	WP (C)(HC)				1	
27	RSA	80		32		
28	SAO			2		
29	C.M.APPL	33	15	133	10	
30	CAVEAT		1	3	2	
31	CRL.A (J)	1	17	1	15	
32	CRL.A	1	5	5	14	
33	CRL.REV.PET	129		43		
34	CRL.PETN	5		4	2	
35	CRL.L.P	4	8	6	3	
36	CRL.(D) REF.				1	
37	TRP (CRL)	1				
38	WP (CRL)		6		6	
39	CONT.CAS (CRL)		3		2	
40	AB	4		4		
41	BA	10		2		
42	CRL.M.APPL	24	1	2	1	
43	CRL.M.C.					
	Total	1070	200	1418	180	

THE HIGH COURT OF TRIPURA AGARTALA

Category-wise number of Civil & Criminal Cases where orders of the District/Subordinate Courts are challenged in Appeals & Revisions

		2016	
Sl. No.	Category of Cases	Instituted	Disposed of
CIVIL	APPEALS		
1	RFA	34	12
2	MFA	1	4
3	MFA(FA)	0	0
4	MFA(WC)	4	13
5	FAO	2	7
6	ARB.APP	0	3
7	MAT APP	15	17
8	FA	11	14
9	MAC APP	87	210
10	LA APP	35	147
11	RSA	66	125
12	SAO	1	0
13	CRP	120	114
CRIMI	NAL APPEALS		
14	CRL.A (J)	67	33
15	CRL.A	29	15
16	CRL.REV.PET.	106	223
Total		578	937

THE HIGH COURT OF TRIPURA AGARTALA

Category-wise number of Civil & Criminal Cases where orders of the District/Subordinate Courts are challenged in Appeals & Revisions

	(II)	2017 o to 31.08.2017)	
Sl. No.	Category of Cases	Instituted	Disposed of
CIVIL	APPEALS		
1	RFA	22	28
2	MFA	1	3
3	MFA(FA)	0	0
4	MFA(WC)	3	7
5	FAO	3	3
6	ARB.APP	1	1
7	MAT APP	6	16
8	FA	11	11
9	MAC APP	66	206
10	LA APP	48	40
11	RSA	25	52
12	SAO	1	2
13	CRP	86	93
CRIMI	NAL APPEALS		
14	CRL.A (J)	49	18
15	CRL.A	28	23
16	CRL.REV.PET.	59	74
Total		409	577

THE HIGH COURT OF TRIPURA AGARTALA

Number of Writ Petitions / PILs being instituted and being disposed of

2016			
Sl.	Category of Cases	Instituted	Disposed of
No. 1	WP (C)	1428	1105
2	WP (C)(PIL)	16	21
3	WP (C)(CAT)	1	3
4	WP (C)(HC)	5	4
5	WP (CRL)	13	11
	Total	1463	1144

2017										
(Up to 31.08.2017)										
Sl.	Category of Cases	Instituted	Disposed of							
No.										
1	WP (C)	1177	1166							
2	WP (C)(PIL)	7	11							
3	WP (C)(CAT)	6	1							
4	WP (C)(HC)	2	2							
5	WP (CRL)	6	9							
	Total	1198	1189							

PENDENCY, INSTITUTION AND DISPOSAL OF CASES IN THE DISTRICT JUDICIARY

DISTRICT-WISE, CATEGORY-WISE & YEAR-WISE STATEMENT (COMPILED) SHOWING OPENING BALANCE,

INSTITUTION, DISPOSAL AND PENDENCY IN THE DISTRICT COURTS OF TRIPURA West Tripura Judicial District, Agartala 2016(wef. 01.01.2016 to 31.12.2016) 2017 (up to the 31st July, 2017) Pendency at the end of the year Pendency at the end of the year Institution Institution **Opening** SI. **Opening** Disposal **Category of Cases** No. Title Suits Money Suits **RCC Cases** Misc (J) Cases Title Execution Cases **Money Execution** Cases Title Appeals Money Appeals **RCC Appeals RCC** Revision Cases Misc Civil Appeals Claim Cases u/s 166 MV Act **Indian Successions** Act/Succession/G & W Act Cases **Guardianship Cases** Misc. (Probate) Cases Title (Probate) Suits Title (Matrimonial) Suits Appointment of Reciever/Guardian Other Family Court matters Reference under LA Act Reference under ID Act Interlocutory matter under ID Act Wakf matters Departmental Enquiry Arbitration (Execution) matters Other contested Civil Cases not covered above SUB-TOTAL (A)

	T								
1	Session Cases: Type I	332	344	223	453	453	82	92	443
2	Session Cases: Type II	346	290	217	419	419	81	87	413
3	Criminal Appeals	57	171	169	59	59	50	48	61
4	Criminal Revisions	33	63	69	27	27	55	49	33
5	NDPS Act Cases	113	77	85	105	105	78	72	111
6	Cases under the protection of Children from Sexual Offences Act,	0	184	56	128	128	40	31	137
	2012 triable by Special Judge Other cases under	25	9	26	8	8	13	1	20
7	Special Act tried by Sessions Courts								
8	Warrant Procedure IPC Cases	4309	1074	1040	4343	4343	235	520	4058
9	Warrant Procedure cases under other Acts not included in this list	0	238	197	41	41	380	44	377
10	Summons Procedure IPC Cases	2894	822	893	2823	2823	198	565	2456
11	Summons Procedure Cases Under Other Acts not included in this list	19	83	40	62	62	23	51	34
12	Summary Trial Cases under IPC	0	0	0	0	0	0	0	0
13	Summary Trial Cases under other Acts not included in this list	0	0	0	0	0	0	0	0
14	PF Act / FS & S Act Cases	1	0	0	1	1	0	0	1
15	Electricity Act Cases	8	18	14	12	12	0	4	8
16	Essential Commodity Act Cases	129	30	37	122	122	0	19	103
17	Cases under 125 Cr. P.C/Muslim Women (Protection on Divorce) Act	153	121	146	128	128	70	59	139
18	Domestic Violence Act Cases	264	202	215	251	251	131	85	297
19	NI Act Cases	690	310	196	804	804	183	161	826
20	MV Act Cases/ Traffic Challan Cases	40136	69996	35251	74881	74881	23923	44178	54626
21	Excise Act Cases	364	1013	705	672	672	504	559	617
22	Juvenile Act Cases	0	0	0	0	0	0	0	0
23	Forest Act Cases	26	0	8	18	18	0	5	13
24	Wild life Cases	15	14	6	23	23	0	0	23
25	Labour Act Cases	31	0	24	7	7	6	2	11
26	Weights & Measures Act Cases	22	3	9	16	16	0	10	6
27	Foreigners Act Cases/ IM(D)T Act	1	0	1	0	0	2	0	2
28	Cases under Passport Act and Rules made there under	39	239	257	21	21	75	75	21

29	Cinematography/Co py Right Act Cases	1	0	0	1	1	0	0	1
30	Prevention of Cruelty to Animal Act Cases	0	0	0	0	0	0	0	0
31	Gambling Act Cases	17	150	72	95	95	88	36	147
32	Tripura Police Act Cases	3457	5981	3813	5625	5625	2983	1262	7346
33	Tripura Shops & Establishment Act Cases	29	39	25	43	43	4	20	27
34	Cases of Atrocities on SC/ST	1	0	1	0	0	0	0	0
35	Prevention of Corruption(PC)Act Cases	10	49	6	53	53	0	0	53
36	Consumer Protection (CP) Act Cases	0	0	0	0	0	0	0	0
37	Arms Act Cases	214	0	145	69	69	6	4	71
38	Information of Technology (IT) Act Cases	0	0	0	0	0	0	0	0
39	Cases investigated by CBI and tried by Special Judicial Magistrates	49	0	1	2	2	0	0	2
40	Enquiry held as per order of the Hon'ble SC/HC	1	0	1	0	0	0	0	0
41	Order on final reports	30	513	521	22	22	229	251	0
42	Confessional Statements u/s. 164(1) Cr.P.C/TI Parade	0	2	2	0	0	4	4	0
43	Cases settled through Mediation	0	0	0	0	0	0	0	0
44	Bail Applications u/s 438 &439 of Cr. P.C	3	596	597	2	2	790	790	2
45	Other Bail Applications	0	6047	6047	0	0	2619	2619	0
46	Other Misc Cases not covered above	429	606	545	490	490	29	332	187
47	Other Criminal Cases not covered above	116	190	229	77	77	99	78	98
48	Cases Tried by the Juvenile Justice Board	0	0	0	0	0	0	0	0
	SUB-TOTAL (B)	54364	89474	51889	91903	91903	32980	52113	72770
GF	RAND TOTAL (A+B)	60551	92611	55762	97354	97354	35517	54763	78108
	Note: 47 no	CBI cases	clubbed ir	ı 1 case as	per order	of the Hon	ble High	Court.	

South Tripura Judicial District, Belonia

		2016(w	vef. 01.01.2	016 to 31.	12.2016)	2017 (up to the 31st July, 2017)						
SI. No.	Category of Cases	Opening	Institution	Disposal	Pendency at the end of the year	Opening	Institution	Disposal	Pendency at the end of the year			
1	Title Suits	244	87	61	270	270	35	37	268			
2	Money Suits	9	14	9	14	14	5	2	17			
3	RCC Cases	0	0	0	0	0	0	0	0			
4	Misc (J) Cases	22	34	42	14	14	86	48	52			
5	Title Execution Cases	70	27	13	84	84	18	36	66			
6	Money Execution Cases	4	0	2	2	2	2	1	3			
7	Title Appeals	27	17	8	36	36	4	2	38			
8	Money Appeals	0	0	0	0	0	1	0	1			
9	RCC Appeals	0	0	0	0	0	0	0	0			
10	RCC Revision Cases	0	0	0	0	0	0	0	0			
11	Misc Civil Appeals	6		6	0	0	0	0	0			
12	Claim Cases u/s 166 MV Act	60	27	16	71	71	26	37	60			
13	Indian Successions Act/Succession/G & W Act Cases	3	8	5	6	6	1	4	3			
14	Guardianship Cases	3	4	4	3	3	0	0	3			
15	Misc. (Probate) Cases	0	0	0	0	0	0	0	0			
16	Title (Probate) Suits	0	0	0	0	0	0	0	0			
17	Title (Matrimonial) Suits	64	76	53	87	87	32	30	89			
18	Appointment of Reciever/Guardian	0	0	0	0	0	0	0	0			
19	Other Family Court matters	0	0	0	0	0	0	0	0			
20	Reference under LA Act	339	46	101	284	284	62	49	297			
21	Reference under ID Act	0	0	0	0	0	0	0	0			
22	Interlocutory matter under ID Act	0	0	0	0	0	0	0	0			
23	Wakf matters	0	0	0	0	0	0	0	0			
24	Departmental Enquiry	0	0	0	0	0	0	0	0			
25	Arbitration (Execution) matters	1	6	0	7	7	3	0	10			
26	Other contested Civil Cases not covered above	15	35	29	21	21	9	10	20			
SUB-	ΓΟΤΑL (A)	867	381	349	899	899	284	256	927			

1	Session Cases:Type I	40	9	7	42	42	36	6	72
	Session Cases: Type 1	153	74	67	160	160	20	25	155
2	II	100		"	100	100			
3	Criminal Appeals	10	26	15	21	21	11	8	24
4	Criminal Revisions	8	17	16	9	9	5	4	10
5	NDPS Act Cases	14	10	4	20	20	4	4	20
6	Cases under the protection of Children from Sexual Offences Act, 2012 triable by Special Judge	0	42	9	33	33	11	8	36
7	Other cases under Special Act tried by Sessions Courts	18	0	18	0	0	0	0	0
8	Warrant Procedure IPC Cases	857	232	253	836	836	171	169	838
9	Warrant Procedure cases under other Acts not included in this list	0	0	0	0	0	0	0	0
10	Summons Procedure IPC Cases	1980	163	1311	832	832	121	389	564
11	Summons Procedure Cases Under Other Acts not included in this list	0	0	0	0	0	0	0	0
12	Summary Trial Cases under IPC	0	0	0	0	0	0	0	0
13	Summary Trial Cases under other Acts not included in this list	1	0	0	1	1	0	0	1
14	PF Act / FS & S Act Cases	0	0	0	0	0	0	0	0
15	Electricity Act Cases	0	0	0	0	0	0	0	0
16	Essential Commodity Act Cases	13	0	7	6	6	2	0	8
17	Cases under 125 Cr. P.C/Muslim Women (Protection on Divorce) Act	80	90	88	82	82	40	39	83
18	Domestic Violence Act Cases	13	15	16	12	12	4	3	13
19	NI Act Cases	39	23	27	35	35	17	8	44
20	MV Act Cases/ Traffic Challan Cases	14567	4357	12943	5981	5981	2866	5854	2993
21	Excise Act Cases	170	226	141	255	255	153	151	257
22	Juvenile Act Cases	0	0	0	0	0	0	0	0
23	Forest Act Cases	24	0	1	23	23	0	1	22
24 25	Wild life Cases Labour Act Cases	10	8	4	10 8	8	10	8	10
26	Weights & Measures Act Cases	4	1	1	4	4	2	4	2
27	Foreigners Act Cases/ IM(D)T Act	0	2	1	1	1	1	0	2
28	Cases under Passport Act and Rules made there under	10	41	40	11	11	14	15	10
29	Cinematography/Co py Right Act Cases	0	0	0	0	0	0	0	0

30	Prevention of Cruelty to Animal Act Cases	0	12	12	0	0	0	0	0
31	Gambling Act Cases	81	100	101	80	80	49	79	50
32	Tripura Police Act Cases	922	837	942	817	817	1026	1026	817
33	Tripura Shop & Establishment Act Cases	0	0	0	0	0	0	0	0
34	Cases of Atrocities on SC/ST	0	0	0	0	0	0	0	0
35	Prevention of Corruption(PC)Act Cases	0	0	0	0	0	1	0	1
36	Consumer Protection (CP) Act Cases	0	0	0	0	0	0	0	0
37	Arms Act Cases	14	0	0	14	14	0	0	14
38	Information of Technology (IT) Act Cases	0	0	0	0	0	0	0	0
39	Cases investigated by CBI and tried by Special Judicial Magistrates	0	0	0	0	0	0	0	0
40	Enquiry held as per order of the Hon'ble SC/HC	0	0	0	0	0	0	0	0
41	Order on final reports	0	164	122	42	42	32	73	1
42	Confessional Statements u/s. 164(1) Cr.P.C/TI Parade	0	10	10	0	0	0	0	0
43	Cases settled through Mediation	0	0	0	0	0	0	0	0
44	Bail Applications u/s 438 &439 of Cr. P.C	0	63	63	0	0	22	21	1
45	Other Bail Applications	0	1884	1884	0	0	1367	1367	0
46	Other Misc Cases not covered above	242	97	330	9	9	39	39	9
47	Other Criminal Cases not covered above	32	28	58	2	2	49	42	9
48	Cases Tried by the Juvenile Justice Board	0	44	10	34	34	10	9	35
	SUB-TOTAL (B)	19306	8576	18502	9380	9380	6084	9353	6111
GF	RAND TOTAL (A+B)	20173	8957	18851	10279	10279	6368	9609	7038

Gomati Judicial District, Udaipur

		2016(w	ef. 01.01.2	016 to 31.	12.2016)	2017	(up to th	e 31st July	y. 2017)
SI. No.	Category of Cases	Opening .	Institution	Disposal	Pendency at the end of the year	Opening 1	Institution	Disposal	Pendency at the end of the year
1	Title Suits	138	113	101	150	150	73	94	129
2	Money Suits	10	12	9	13	13	3	6	10
3	RCC Cases	0	0	0	0	0	0	0	0
4	Misc (J) Cases	154	330	288	196	196	212	247	161
5	Title Execution Cases	34	17	25	26	26	24	21	29
6	Money Execution Cases	33	50	33	50	50	24	32	42
7	Title Appeals	28	36	25	39	39	26	17	48
9	Money Appeals RCC Appeals	0	0	0	0	0	0	0	0
10	RCC Appeals RCC Revision Cases	0	0	0	0	0	0	0	0
11	Misc Civil Appeals	6	10	8	8	8	3	5	6
12	Claim Cases u/s 166 MV Act	234	115	121	228	228	61	128	161
13	Indian Successions Act/Succession/G & W Act Cases	5	13	15	3	3	9	8	4
14	Guardianship Cases	0	14	6	8	8	13	11	10
15	Misc. (Probate) Cases	0	0	0	0	0	0	0	0
16	Title (Probate) Suits	0	0	0	0	0	0	0	0
17	Title (Matrimonial) Suits	7	3	7	3	3	8	3	8
18	Appointment of Reciever/Guardian	0	0		0	0	0		0
19	Other Family Court matters	0	0	0	0	0		0	
20	Reference under LA Act	284	134	257	161	161	30	69	122
21	Reference under ID Act	0	0	0	0	0	0	0	0
22	Interlocutory matter under ID Act	0	0	0	0	0	0	0	0
23	Wakf matters	0	0	0	0	0	0	0	0
24	Departmental Enquiry	0	0	0	0	0	0	0	0
25	Arbitration (Execution) matters	4	0	2	2	2	3	2	3
26	Other contested Civil Cases not covered above	66	339	220	185	185	68	160	93
	SUB-TOTAL (A)	1003	1188	1117	1074	1074	558	804	828

1	Session Cases:Type I	143	223	128	238	238	52	68	222
2	Session Cases:Type	139	17	131	25	25	18	27	16
	II	C 4	00		0.4	0.4	61	77	70
3	Criminal Appeals	64	99	69	94	94	61	77	78
4	Criminal Revisions	5	24	21	8	8	16	14	10
5	NDPS Act Cases	3	9	5	7	7	1	1	7
6	Cases under the protection of Children from Sexual Offences Act, 2012 triable by Special Judge	0	44	11	33	33	15	6	42
7	Other cases under Special Act tried by Sessions Courts	23	0	16	7	7	2	0	9
8	Warrant Procedure IPC Cases	638	356	607	387	387	409	373	423
9	Warrant Procedure cases under other Acts not included in this list	0	4	0	4	4	0	4	0
10	Summons Procedure IPC Cases	484	300	509	275	275	268	283	260
11	Summons Procedure Cases Under Other Acts not included in this list	0	0	0	0	0	0	0	0
12	Summary Trial Cases under IPC	0	0	0	0	0	0	0	0
13	Summary Trial Cases under other Acts not included in this list	0	0	0	0	0	0	0	0
14	PF Act / FS & S Act Cases	0	0	0	0	0	0	0	0
15	Electricity Act Cases	1	0	1	0	0	0	0	0
16	Essential Commodity Act Cases	16	2	14	4	4	1	3	2
17	Cases under 125 Cr. P.C/Muslim Women (Protection on Divorce) Act	20	15	21	14	14	12	15	11
18	Domestic Violence Act Cases	36	78	77	37	37	60	59	38
19	NI Act Cases	65	149	131	83	83	67	80	70
20	MV Act Cases/ Traffic Challan Cases	6678	18794	22037	3435	3435	7333	7683	3085
21	Excise Act Cases	97	156	223	30	30	74	75	29
22	Juvenile Act Cases Forest Act Cases	28 9	5	28 13	0 1	0	2	0	3
24	Wild life Cases	0	0	0	0	0	0	0	0
25	Labour Act Cases	1	4	4	1	1	9	8	2
26	Weights & Measures Act Cases	2	0	1	1	1	0	0	1
27	Foreigners Act Cases/ IM(D)T Act	0	0	0	0	0	0	0	0
28	Cases under Passport Act and Rules made there under	2	6	4	4	4	10	12	2
29	Cinematography/Co py Right Act Cases	0	0	0	0	0	0	0	0

30	Prevention of Cruelty to Animal Act Cases	3	0	2	1	1	0	1	0
31	Gambling Act Cases	8	31	30	9	9	30	32	7
32	Tripura Police Act Cases	424	1548	1637	335	335	1390	1637	88
33	Tripura Shop & Establishment Act Cases	0	1	1	0	0	1	1	0
34	Cases of Atrocities on SC/ST	0	0	0	0	0	0	0	0
35	Prevention of Corruption(PC)Act Cases	1	1	0	2	2	2	2	2
36	Consumer Protection (CP) Act Cases	0	2	2	0	0	0	0	0
37	Arms Act Cases	98	0	10	88	88	0	58	30
38	Information of Technology (IT) Act Cases	0	0	0	0	0	0	0	0
39	Cases invested by CBI and tried by Special Judicial Magistrates	0	0	0	0	0	0	0	0
40	Enquiry held as per order of the Hon'ble SC/HC	0	0	0	0	0	0	0	0
41	Order on final reports	0	222	222	0	0	48	48	0
42	Confessional Statements u/s. 164(1) Cr.P.C/TI Parade	0	9	9	0	0	1	1	0
43	Cases settled through Mediation	0	0	0	0	0	0	0	0
44	Bail Applications u/s 438 &439 of Cr. P.C	1	56	55	2	2	60	62	0
45	Other Bail Applications	0	1321	1321	0	0	376	376	0
46	Other Misc Cases not covered above	45	45	71	19	19	48	45	22
47	Other Criminal Cases not covered above	12	50	41	21	21	53	58	16
48	Cases Tried by the Juvenile Justice Board	0	45	36	9	9	13	14	8
	SUB-TOTAL (B)	9046	23616	27488	5174	5174	10432	11123	4483
GF	RAND TOTAL (A+B)	10049	24804	28605	6248	6248	10990	11927	5311

Unakoti Judicial District, Kailashahar

	Ollakoti judiciai District, Kaliasilaliai											
		2016(v	vef. 01.01.2	016 to 31	12.2016)	2017	2017 (up to the 31st July, 2017)					
SI. No.	Category of Cases	Opening	Institution	Disposal	Pendency at the end of the year	Opening	Institution	Disposal	Pendency at the end of the year			
1	Title Suits	209	179	131	257	257	133	84	306			
2	Money Suits	32	5	16	21	21	8	5	24			
3	RCC Cases	0	0	0	0	0	0	0	0			
4	Misc (J) Cases	23	101	78	46	46	44	45	45			
5	Title Execution Cases	30	17	16	31	31	21	8	44			
6	Money Execution Cases	10	6	4	12	12	2	5	9			
7	Title Appeals	43	28	35	36	36	12	14	34			
8	Money Appeals	4	2	3	3	3	0	1	2			
9	RCC Appeals	0	0	0	0	0	0	0	0			
10	RCC Revision Cases	0	0	0	0	0	0	0	0			
11	Misc Civil Appeals	4	10	5	9	9	3	4	8			
12	Claim Cases u/s 166 MV Act	76	52	67	61	61	11	26	46			
13	Indian Successions Act/Succession/G & W Act Cases	4	18	16	6	6	11	7	10			
14	Guardianship Cases	0	13	8	5	5	3	6	2			
15	Misc. (Probate) Cases	0	0	0	0	0	0	0	0			
16	Title (Probate) Suits	4	3	5	2	2	2	0	4			
17	Title (Matrimonial) Suits	32	48	39	41	41	22	23	40			
18	Appointment of Reciever/Guardian	0	0	0	0	0	0	0	0			
19	Other Family Court matters	0	0	0	0	0	0	0	0			
20	Reference under LA Act	29	1	5	25	25	0	7	18			
21	Reference under ID Act	0	0	0	0	0	0	0	0			
22	Interlocutory matter under ID Act	0	0	0	0	0	0	0	0			
23	Wakf matters	0	0	0	0	0	0	0	0			
24	Departmental Enquiry	0	0	0	0	0	0	0	0			
25	Arbitration (Execution) matters	8	1	3	6	6	0	3	3			
26	Other contested Civil Cases not covered above	90	187	114	163	163	95	86	172			
	SUB-TOTAL (A)	598	671	545	724	724	367	324	767			

1	Session Cases:Type I	597	103	116	584	584	59	50	593
2	Session Cases: Type II	74	22	25	71	71	15	19	67
3	Criminal Appeals	17	32	30	19	19	21	26	14
4	Criminal Revisions	8	20	15	13	13	4	8	9
5	NDPS Act Cases	40	6	13	33	33	7	9	31
6	Cases under the protection of Children from Sexual Offences Act, 2012 triable by Special Judge	0	115	34	81	81	23	22	82
7	Other cases under Special Act tried by Sessions Courts	70	0	61	9	9	1	0	10
8	Warrant Procedure IPC Cases	1169	446	661	954	954	279	310	923
9	Warrant Procedure cases under other Acts not included in this list	0	0	0	0	0	0	0	0
10	Summons Procedure IPC Cases	562	206	311	457	457	104	197	364
11	Summons Procedure Cases Under Other Acts not included in this list	6	0	6	0	0	0	0	0
12	Summary Trial Cases under IPC	0	0	0	0	0	0	0	0
13	Summary Trial Cases under other Acts not included in this list	0	0	0	0	0	0	0	0
14	PF Act / FS & S Act Cases	0	0	0	0	0	0	0	0
15	Electricity Act Cases	0	2	0	2	2	0	0	2
16	Essential Commodity Act Cases	10	2	8	4	4	3	2	5
17	Cases under 125 Cr. P.C/Muslim Women (Protection on Divorce) Act	51	88	91	48	48	52	49	51
18	Domestic Violence Act Cases	55	70	73	52	52	42	40	54
19	NI Act Cases	53	16	17	52	52	16	10	58
20	MV Act Cases/ Traffic Challan Cases	19610	26399	34329	11680	11680	12407	18248	5839
21	Excise Act Cases	394	233	421	206	206	72	194	84
22	Juvenile Act Cases	44	0	44	0	0	0	0	0
23	Forest Act Cases	5	0	3	2	2	1	0	3
24	Wild life Cases	1	3	4	0	0	0	0	0
25	Labour Act Cases	10	5	9	6	6	8	5	9
26	Weights & Measures Act Cases	4	1	3	2	2	0	2	0
27	Foreigners Act Cases/IM(D)T Act	0	2	2	0	0	0	0	0
28	Cases under Passport Act and Rules made there under	6	10	10	6	6	4	6	4

29	Cinematography/Co py Right Act Cases	0	0	0	0	0	0	0	0
30	Prevention of Cruelty to Animal Act Cases	257	8	151	114	114	11	105	20
31	Gambling Act Cases	195	145	199	141	141	107	175	73
32	Tripura Police Act Cases	1834	1054	1947	941	941	426	960	407
33	Tripura Shop & Establishment Act Cases	17	44	51	10	10	5	9	6
34	Cases of Atrocities on SC/ST	2	2	2	2	2	1	1	2
35	Prevention of Corruption(PC)Act Cases	1	0	0	1	1	0	1	0
36	Consumer Protection (CP) Act Cases	21	18	14	25	25	13	11	27
37	Arms Act Cases	92	0	20	72	72	3	5	70
38	Information of Technology (IT) Act Cases	0	0	0	0	0	0	0	0
39	Cases investigated by CBI and tried by Special Judicial Magistrates	0	1	0	1	1	0	0	1
40	Enquiry held as per order of the Hon'ble SC/HC	0	0	0	0	0	0	0	0
41	Order on final reports	0	129	129	0	0	40	40	0
42	Confessional Statements u/s. 164(1) Cr.P.C/TI Parade	0	13	13	0	0	1	1	0
43	Cases settled through Mediation	0	0	0	0	0	0	0	0
46	Bail Applications u/s 438 &439 of Cr. P.C	5	126	124	7	7	25	28	4
45	Other Bail Applications	0	2748	2748	0	0	1703	1703	0
46	Other Misc Cases not covered above	32	31	35	28	28	3	11	20
47	Other Criminal Cases not covered above	65	51	48	68	68	32	31	69
48	Cases Tried by the Juvenile Justice Board	0	60	32	28	28	12	21	19
	SUB-TOTAL (B)	25307	32211	41799	15719	15719	15500	22299	8920
GF	AAND TOTAL (A+B)	25905	32882	42344	16443	16443	15867	22623	9687

North Tripura Judicial District, Dharmanagar

	T								
		2016(v	vef. 01.01.2	2016 to 31	.12.2016)	2017	(up to t	he 31st Jul	y, 2017)
SI. No.	Category of Cases	Opening	Institution	Disposal	Pendency at the end of the year	Opening	Institution	Disposal	Pendency at the end of the year
1	Title Suits	349	156	158	347	347	103	68	382
2	Money Suits	23	11	17	17	17	9	6	20
3	RCC Cases	0	0	0	0	0	0	0	0
4	Misc (J) Cases	121	133	149	105	105	128	115	118
5	Title Execution Cases	56	14	5	65	65	38	31	72
6	Money Execution Cases	7	6	4	9	9	3	1	11
7	Title Appeals	25	69	48	46	46	16	23	39
8	Money Appeals	3	6	1	8	8	8	10	6
9	RCC Appeals	0	0	0	0	0	0	0	0
10	RCC Revision Cases	0	0	0	0	0	0	0	0
11	Misc Civil Appeals	3	6	6	3	3	6	7	2
12	Claim Cases u/s 166 MV Act	92	54	62	84	84	24	57	51
13	Indian Successions Act/Succession/G & W Act Cases	5	7	6	6	6	3	3	6
14	Guardianship Cases	5	2	6	1	1	3	1	3
15	Misc. (Probate) Cases	0	0	0	0	0	0	0	0
16	Title (Probate) Suits	4	1	2	3	3	1	0	4
17	Title (Matrimonial) Suits	41	69	56	54	54	45	53	46
18	Appointment of Reciever/Guardian	0	7	5	2	2	1	3	0
19	Other Family Court matters	0	0	0	0	0	0	0	0
20	Reference under LA Act	48	2	34	16	16	1	13	4
21	Reference under ID Act	0	0	0	0	0	0	0	0
22	Interlocutory matter under ID Act	0	0	0	0	0	0	0	0
23	Wakf matters	0	0	0	0	0	0	0	0
24	Departmental Enquiry	0	0	0	0	0	1	1	0
25	Arbitration (Execution) matters	1	1	0	2	2	3	1	4
26	Other contested Civil Cases not covered above	75	51	86	40	40	10	42	8
	SUB-TOTAL (A)	858	595	645	808	808	403	435	776

1	Session Cases: Type I	91	41	50	82	82	32	28	86
2	Session Cases: Type	132	18	34	116	116	37	42	111
3	Criminal Appeals	5	19	19	5	5	5	7	3
4	Criminal Revisions	10	10	17	3	3	5	5	3
5	NDPS Act Cases	28	12	23	17	17	2	5	14
6	Cases under the protection of Children from Sexual Offences Act, 2012 triable by Special Judge	0	41	19	22	22	13	12	23
7	Other cases under Special Act tried by Sessions Courts	27	0	27	0	0	2	1	1
8	Warrant Procedure IPC Cases	1298	133	245	1186	1186	117	119	1171
9	Warrant Procedure cases under other Acts not included in this list	0	2	0	2	2	3	0	5
10	Summons Procedure IPC Cases	566	146	171	541	541	52	52	541
11	Summons Procedure Cases Under Other Acts not included in this list	2	0	0	2	2	0	0	2
12	Summary Trial Cases under IPC	0	0	0	0	0	0	0	0
13	Summary Trial Cases under other Acts not included in this list	0	0	0	0	0	0	0	0
14	PF Act / FS & S Act Cases	0	0	0	0	0	0	0	0
15	Electricity Act Cases	0	3	3	0	0	0	0	0
16	Essential Commodity Act Cases	7	0	4	3	3	3	3	3
17	Cases under 125 Cr. P.C/Muslim Women (Protection on Divorce) Act	196	149	142	203	203	125	96	232
18	Domestic Violence Act Cases	73	99	76	96	96	66	61	101
19	NI Act Cases	28	11	11	28	28	1	0	29
20	MV Act Cases/ Traffic Challan Cases	6863	12903	8338	11428	11428	7685	10492	8621
21	Excise Act Cases	225	97	117	205	205	131	109	227
22	Juvenile Act Cases	18	0	18	0	0	15	0	15
23 24	Forest Act Cases Wild life Cases	6	0	0	7 0	7	0	0	6
25	Labour Act Cases	22	2	4	20	20	3	0	23
26	Weights & Measures Act Cases	1	0	0	1	1	0	1	0
27	Foreigners Act Cases/ IM(D)T Act	0	2	2	0	0	0	0	0
28	Cases under Passport Act and Rules made there under	5	3	3	5	5	0	2	3
29	Cinematography/Co py Right Act Cases	0	0	0	0	0	0	0	0

30	Prevention of Cruelty to Animal Act Cases	0	10	0	10	10	0	1	9
31	Gambling Act Cases	29	68	47	50	50	127	52	125
32	Tripura Police Act Cases	650	784	634	800	800	705	592	913
33	Tripura Shop & Establishment Act Cases	3	10	4	9	9	19	14	14
34	Cases of Atrocities on SC/ST	0	0	0	0	0	0	0	0
35	Prevention of Corruption(PC)Act Cases	2	0	0	2	2	1	0	3
36	Consumer Protection (CP) Act Cases	0	0	0	0	0	0	0	0
37	Arms Act Cases	32	2	0	34	34	0	3	31
38	Information of Technology (IT) Act Cases	0	0	0	0	0	0	0	0
39	Cases investigated by CBI and tried by Special Judicial Magistrates	0	0	0	0	0	0	0	0
40	Enquiry held as per order of the Hon'ble SC/HC	0	0	0	0	0	0	0	0
41	Order on final reports	0	0	0	0	0	0	0	0
42	Confessional Statements u/s. 164(1) Cr.P.C/TI Parade	0	22	22	0	0	2	2	0
43	Cases settled through Mediation	0	0	0	0	0	0	0	0
44	Bail Applications u/s 438 &439 of Cr. P.C	0	53	53	0	0	28	27	1
45	Other Bail Applications	0	1462	1462	0	0	659	659	0
46	Other Misc Cases not covered above	20	7	10	17	17	14	7	24
47	Other Criminal Cases not covered above	5	11	11	5	5	32	19	18
48	Cases Tried by the Juvenile Justice Board	0	27	10	17	17	0	17	0
	SUB-TOTAL (B)	10344	16148	11576	14916	14916	9884	12429	12358
GF	RAND TOTAL (A+B)	11202	16743	12221	15724	15724	10287	12864	13134

COURT-WISE, CATEGORY-WISE & YEAR-WISE STATEMENT SHOWING OPENING BALANCE, INSTITUTION, DISPOSAL AND PENDENCY

Family Court, Agartala, West Tripura Judicial District 2016(wef. 01.01.2016 to 2017 (up to the 31st July, 2017) 31.12.2016) Pendency at the end of the year Category of Pendency at the end of the year Institution Institution SI.No. Opening Disposal Opening Disposal Cases Title Suits Title Execution Cases Guardianship Cases Misc (Probate) Cases Title Suits (Matrimonial) Other **FamilyCourts** matters Other contested Civil Cases not covered above SUB-TOTAL (A) Cases under 125 Cr. P.C/Muslim Women (Protection on Divorce) Act Other Cases not covered above **SUB-TOTAL (B) GRAND TOTAL (A+B)**

$\hbox{COURT-WISE, CATEGORY-WISE \& YEAR-WISE STATEMENT SHOWING OPENING BALANCE, } \\ \hbox{INSTITUTION, DISPOSAL AND PENDENCY}$

Family Court , Udaipur, Gomati Judicial District

		20		. 01.01.2 12.2016		2017 (up to the 31 st July, 2017)				
SI.No.	Category of Cases	Opening	Institution	Disposal	Pendency at the end of the year	Opening	Institution	Disposal	Pendency at the end of the year	
1	Misc (J) Cases	12	20	15	17	17	13	23	7	
2	Indian Successions Act/Succession/ G & W Act Cases	0	0	0	0	0	0	0	0	
3	Guardianship Cases	11	9	12	8	8	2	5	5	
4	Title Suits (Matrimonial)	51	95	64	82	82	83	95	70	
SUI	B- TOTAL (A)	74	124	91	107	107	98	123	82	
1	Cases under 125 Cr. P.C/Muslim Women (Protection on Divorce) Act	39	149	88	100	100	76	116	60	
2	Other Criminal Cases not covered above	82	91	67	106	106	99	107	98	
SU	SUB-TOTAL (B)		240	155	206	206	175	223	158	
GRAN	GRAND TOTAL (A+B)		364	246	313	313	273	346	240	

COURT-WISE, CATEGORY-WISE & YEAR-WISE STATEMENT SHOWING OPENING BALANCE, INSTITUTION, DISPOSAL AND PENDENCY

Family Court , Kailashahar, Unakoti Judicial District

		20	16(wef. 31.1	01.01.2 2.2016)		2017 (up to the 31 st July, 2017)				
SI.No.	Category of Cases	Opening	Institution	Disposal	Pendency at the end of the year	Opening	Institution	Disposal	Pendency at the end of the year	
1	Title Suits	2	2	3	1	1	0	0	1	
2	Title Execution Cases	0	2	1	1	1	1	0	2	
3	Guardianship Cases	1	1	1	1	1	0	1	0	
4	Title Suits (Matrimonial)	62	130	127	65	65	87	74	78	
5	Other Family Court matters	21	6	9	18	18	6	7	17	
SU	B-TOTAL (A)	86	141	141	86	86	94	82	98	
1	Cases under 125 Cr. P.C/Muslim Women (Protection on Divorce) Act	59	142	126	75	75	82	80	77	
2	Other Criminal Cases not covered above	35	90	67	58	58	43	32	69	
SU	IB-TOTAL (B)	94	232	193	133	133	125	112	146	
GRAN	ND TOTAL (A+B)	180	373	334	219	219	219	194	244	



A REPORT ON THE ECOURTS MISSION MODE PROJECT IN TRIPURA

INFRASTRUCTURE DEVELOPMENT

To make maximum utilization of ICT and to make the judicial processes and tasks more efficient and transparent, there was always a need to have the right ICT (Information & Communication Technology) infrastructure in place. The ICT infrastructure among other things would necessarily include PC clients/ thin clients, servers, printers, scanners, hubs, switches, routers along with cabling both data and electrical. After successful implementation of the eCourts Project-I, Phase-II is in place and the most important feature is the decentralization of the fund for the procurement of computer and its peripherals.

The Achievements in this regard made so far are as follows:

Out of 13 eCourt sites under Phase-I, the ICT/ CSR (Computer Server Room) Room preparation has been completed in all the 13 Court Complexes at Agartala, Bishalgarh, Sonamura, Khowai, Udaipur, Amarpur, Belonia, Sabroom, District Judge Complex, Kailashahar, Chief Judicial Magistrate Complex, Kailashahar, Dharmanagar, Kamalpur & Kanchanpur. In Phase-II of the eCourts project two new Court Complexes namely, Gandacherra and Longtharai Valley have been included and the establishing of ICT and CSR has been taken up. It is expected that within a month or so the same would be completed.

HARDWARE DEPLOYMENT & INSTALLATION

(Computer Servers, PCs, UPSs, Scanners, Printers, Display Board monitors, Kiosks, etc.)

In all the sites namely, Agartala, Bishalgarh, Sonamura, Khowai, Udaipur, Amarpur, Belonia, Sabroom, District Judge Complex, Kailashahar, Chief Judicial Magistrate Complex, Kailashahar, Dharmanagar, Gandacherra, Longtharai Valley, Kanchanpur & Kamalpur PCs, Printers, Display Board monitors, Kiosks has been installed. Computer Servers in 13 CCs have been installed and in the remaining two CCs, it will soon be installed.

DISTRIBUTION OF LAPTOP AND PRINTER TO JUDICIAL OFFICERS

62 Laptops and 57 printers were distributed among the Judicial officers under the eCourts Project in the year 2007 by the eCommittee. In the year 2013, 68 Laptops were distributed to the Judicial Officers by the State Govt. after the laptops received under eCourts project were obsolete. On appointment of new Judicial Officers 12 Laptops and 17 printers were procured in the year 2014 from the fund allotted by the State Govt. 15 Laptops and printers were again purchased in the year 2017 for the trainee Judicial Officers.

LOCAL AREA NETWORK (LAN) DEPLOYMENT & INSTALLATION

Out of 13 sites in Phase –I of the eCourts Project in 10 sites (Agartala, Bishalgarh, Sonamura, Khowai, DJ Kailashahar, CJM Kailashahar, Udaipur, Amarpur, Belonia, Sabroom installation of LAN could be successfully completed. It was however partially completed in 3 sites namely, Dharmanagar, Kamalpur, Kanchanpur during Phase-I. In phase-II of the project, LAN Materials have been installed in the remaining court complexes including the new Court Complexes in Phase-II of the project taking the total to 15 Court Complexes.

WIDE AREA NETWORK (WAN) CONNECTIVITY & DEDICATED INTERNET

To keep up with the advancement in computing technology, there will be a need of dedicated lease line connectivity of minimum 2 mbps speed at all the Court Complexes. 15 Court Complexes including Gandacherra & Longtharai Valley have been successfully integrated with SWAN PoP. District Courts of Tripura would soon be extended Internet connectivity through optical fibre with minimum 4 mbps speed and in this regard BSNL authorities are making a survey. We are hopeful that within the year 2018, Internet connectivity through optical fibre in all the Court complexes of the State would be completed.

IMPLEMENTATION OF CIS 2.0 NATIONAL CORE VERSION IN THE DISTRICT AND SUBORDINATE COURTS

In Phase- II of the project, CIS 2.0 NC Version has been implemented in Tripura and data has been successfully migrated within the mid part of the year 2016. It is expected that a new version of CIS 3.0 NC Version would soon be released by the eCommittee, Hon'ble Supreme Court with more features.

IMPLEMENTATION OF CIS 1.0 NATIONAL CORE VERSION IN THE HIGH COURT OF TRIPURA

New High Court CIS National Core Version 1.0 for the High Court of Tripura, on being released by the eCommittee, Hon'ble Supreme Court of India, came in action on and from 12th May, 2017.

Tripura High Court was among the first five High Courts who have implemented the CIS 1.0 NC version successfully. The High Court CIS NC version 1.0 was officially dedicated to the people of Tripura on 12th June, 2017 by Shri Manik Sarkar, Hon'ble Chief Minister of Tripura in presence of His Lordship, Hon'ble Mr. Justice T. Vaiphei, Chief Justice, High Court of Tripura and His Lordship, Hon'ble Mr. Justice S. Talapatra, Judge, High Court of Tripura. Data of the CIS 1.0 NC version is also replicated to the NJDG regularly.





Inauguration of the High Court CIS 1.0 NC version and release of poster.

JUDICIAL SERVICE CENTERS AND DAILY UPDATION OF CIS DATA IN THE NATIONAL JUDICIAL DATA GRID (NJDG)

Citizens can now avail services through Judicial Service Centres located in each of the 12 court Complexes. These include filing of cases, information about case status etc.

Judicial Service Centres would soon be established in the Court Complexes of Kanchanpur, Gandacherra and Longtharai Valley.

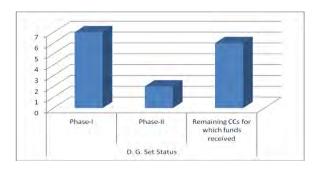
The National Judicial Data Grid is a part of the on-going e-Courts Integrated Mission Mode Project. NJDG is working as a monitoring tool to identify, manage & reduce pendency of cases. It helps in providing timely inputs in making policy decisions in reducing delay and arrears in the

system thereby facilitating better monitoring of court performance and also facilitating better resource management.

During Phase-I, 12 court Complexes namely; Agartala, Bishalgarh, Sonamura, Khowai, Udaipur, Amarpur, Belonia, Sabroom, District Judge Complex, Kailashahar, Chief Judicial Magistrate Complex, Kailashahar, Dharmanagar & Kamalpur have been linked with the National Judicial Data Grid and from then on it became very much essential to upload the cases daily to the NJDG for access of the citizens of India. Steps have also been taken in linking these courts with the NJDG Server.

DIESEL GENERATOR (D.G) SET

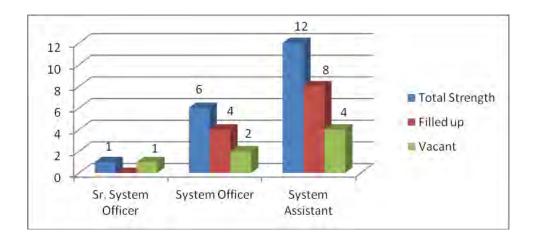
The Diesel Generator (D.G) sets are used in places without connection to a <u>power grid</u>, or as emergency power supply as and when the grid fails. In Phase-I of the eCourts Project 5KVA DG set with power back-up was provided in the 7 (seven) Court Complexes of Tripura (Agartala, Bishalgarh, Khowai, Udaipur, Amarpur, Belonia & Sabroom) for providing power back-up to the ICT room and Judicial Service Centre (JSC). In Phase-II of the project 2 (two) Court Complexes at Kailashahar have also been provided with DG sets. Funds have been received for the procurement of DG set for the remaining 6 (six) Court Complexes and within a couple of months DG set will also be installed.



STATUS OF TECHNICAL MANPOWER

On the proposal of the High Court the State Government has created One (01) post of Sr. System Officer, six (06) posts of System Officers and twelve (12) posts of System Assistant and High Court of Tripura eCourts services (appointment, condition of service and conduct) rules 2013 has been framed and came into force with effect from 29th July, 2013.

Four (04) posts of System Officer and eight (08) posts of System Assistant are already filled up as per rules. The High Court has taken initiative to fill up other vacant posts.



POWER BACKUP THROUGH SOLAR ENERGY

Three Court Complexes have been selected in the State of Tripura for implementation of the Solar Panels and the matter has also been taken up with the MNRE in the Central Govt. but we have received an information that the scheme for installation of Off-grid Power Plants of MNRE had expired on 31st March, 2017 and needs extension, but, no further Notification in this regard have been issued by MNRE till date. TREDA, Govt. of Tripura has assured of extending all possible help and accordingly have taken up the matter with MNRE, Govt. of India. It is expected that the work would soon start and be completed within a span of six months.

VIDEO CONFERENCING EQUIPMENT DELIVERY & INSTALLATION

With the initiative of the High Court and the State Govt., Video Conferencing facility has been extended in between the District Courts at Agartala, Udaipur and Kailashahar with the District Jails of the respective Districts. The State Govt. has taken initiative for procurement of V.C equipments, Network equipments, UPS etc. from NICSI. The State IT Department is the implementing agency for the three Judicial Districts as mentioned above and the installation work has been completed. The remaining two Judicial districts namely, North Tripura and South Tripura were later provided video conferencing unit by the eCommittee under eCourts project Phase-II. The Jails of these two districts were also given the video conferencing unit.



After inauguration of the VC facility with the 5 Judicial Districts, Hon'ble the Chief Justice is speaking to the District Judges over VC in presence of Hon'ble Law Minister, Shri Tapan Chakraborty, Hon'ble Mr. Justice S. C. Das (now retired) and Hon'ble Mr. Justice S. Talapatra

On 6th December, 2016 Video Conferencing was inaugurated in between the District Courts and District Jails (i.e) Agartala, Udaipur, Kailashahar, Belonia & Dharmanagar by Hon'ble Mr. Justice T. Vaiphei, The Chief Justice, High Court of Tripura in presence of Shri Tapan Chakraborty, Hon'ble Law Minister, Govt. of Tripura, Chief Guest, Hon'ble Mr. Justice S. C. Das, Judge, High Court of Tripura and Hon'ble Mr. Justice S. Talapatra, Judge, High Court of Tripura in the Auditorium of the High Court of Tripura.

CREATION OF EMAIL ID FOR THE ESTABLISHMENTS OF DISTRICT & SUBORDINATE COURTS

eMail ID for the 22 (twenty-two) establishments of District & Subordinate Courts have been created. Litigants or any person seeking information about cases or any related matters of the courts may use these mail ids for their queries to be answered. The email ids are given in the table below:

ESTABLISHMENT	EMAILADDRESS
District & Sessions Judge, West Tripura Judicial District, Agartala	dj.west-tr@indiancourts.nic.in
Chief Judicial Magistrate, West Tripura Judicial District, Agartala	cjm.west-tr@indiancourts.nic.in
Family Court, West Tripura Judicial District, Agartala	family.west-tr@indiancourts.nic.in
Sub-Divisional Judicial Magistrate, Bishalgarh, West Tripura Judicial District	sdjm.bishalgarh-tr@indiancourts.nic.in
Addl. District & Sessions Judge, Khowai, West Tripura Judicial District	adj.khowai-tr@indiancourts.nic.in
Addl. District & Sessions Judge, Sonamura, West Tripura Judicial District	adj.sonamura-tr@indiancourts.nic.in

District & Sessions Judge, Unakoti Judicial District, Kailashahar	dj.unakoti-tr@indiancourts.nic.in
Chief Judicial Magistrate, Unakoti Judicial District, Kailashahar	cjm.unakoti-tr@indiancourts.nic.in
Family Court, Unakoti Judicial District, Kailashahar	family.unakoti-tr@indiancourts.nic.in
Addl. District & Sessions Judge, Kamalpur, Unakoti Judicial District	adj.kamalpur-tr@indiancourts.nic.in
Sub-Divisional Judicial Magistrate, Gandacherra, Unakoti Judicial District	sdjm.gandacherra-tr@indiancourts.nic.in
Sub-Divisional Judicial Magistrate, Longtharai Valley, Unakoti Judicial District	sdjm.ltv-tr@indiancourts.nic.in
District & Sessions Judge, North Tripura Judicial District, Dharmanagar	dj.north-tr@indiancourts.nic.in
Chief Judicial Magistrate, North Tripura Judicial District, Dharmanagar	cjm.north-tr@indiancourts.nic.in
Sub-Divisional Judicial Magistrate, Kanchanpur, North Tripura Judicial District	sdjm.kanchanpur-tr@indiancourts.nic.in
District & Sessions Judge, Gomati Judicial District, Udaipur	dj.gomati-tr@indiancourts.nic.in
Chief Judicial Magistrate, Gomati Judicial District, Udaipur	cjm.gomati-tr@indiancourts.nic.in
Family Court, Gomati Judicial District, Udaipur	family.gomati-tr@indiancourts.nic.in
Sub-Divisional Judicial Magistrate, Amarpur, Gomati Judicial District	sdjm.amarpur-tr@indiancourts.nic.in
District & Sessions Judge, South Tripura Judicial District, Belonia	dj.south-tr@indiancourts.nic.in
Chief Judicial Magistrate, South Tripura Judicial District, Belonia	cjm.south-tr@indiancourts.nic.in
Sub-Divisional Judicial Magistrate, Sabroom, South Tripura Judicial District	sdjm.sabroom-tr@indiancourts.nic.in
Family Court, Agartala	family.agartala2015@gmail.com

THE HIGH COURT OF TRIPURA (RIGHT TO INFORMATION) RULES, 2013

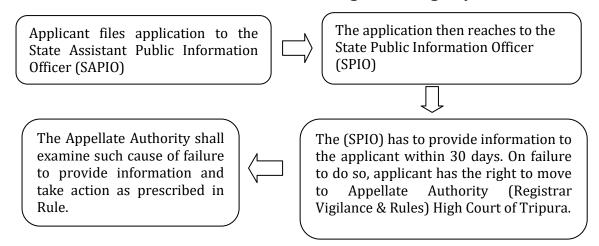
The High Court of Tripura (Right to Information) Rules, 2013 came into force vide Notification No.F.3(35)-HC/2013/13,444 dated 09th September, 2013.

The RTI wing of the Registry of the High Court in order to ensure greater and more effective access to information is providing information under the Right to Information Act within the statutory time frame.

Year-wise statement on the RTI applications filed, pending and disposed off is herein below:

Sl No.	Year	Application filed	Application disposed of	Applicati on pending	Fee Collected
1.	23.03.2013 to 01.03.2014	27	27	Nil	Rs.275/-
2.	01.04.2014 to 31.03.2015	46	46	Nil	Rs.1600/-
3.	01.04.2015 to 31.03.2016	48	48	Nil	Rs.430/-
4.	01.04.2016 to 31.03.2017	50	50	Nil	Rs.260/-
5.	01.04.2017 to 13.09.2017	47	43	04	Rs.160/-

Chart on the work flow of RTI wing in this Registry.



The High Court of Tripura (Right to Information) Rules, 2013 is available in the official website of the High Court of Tripura www.thc.nic.in and can be downloaded easily.

JUDICIAL EDUCATION AND TRAINING

The Tripura Judicial Academy was established as a registered society on 21.05.2014 under the Societies Registration Act (Act XXI of 1860).

Hon'ble the Chief Justice of the High Court is the ex-officio Chairman of the Board of Governors of Tripura Judicial Academy.

The management of the academy has been vested in the hands of the Board of Governors consisting of the Hon'ble Chief Justice of the High Court of Tripura & Hon'ble Judges of the High Court of Tripura. Besides, the Chief Secretary, Government of Tripura and Secretary In-charge, Finance Department of the Government of Tripura are also the members of the Board of Governors. Further, all the Hon'ble Members are also the Members of the General Body of the said Academy. This apart, (a) Advocate General, Tripura; (b) Registrar General, High Court of Tripura; (c) LR & Secretary, Law, Government of Tripura; (d) Chairman, Bar Council of Tripura; and (e) President, High Court Bar Association are also the members of the Society of the Academy.

The Tripura Judicial Academy is at present housed in the High Court buildings. The foundation stone of a new G+4 administrative building was laid on 18.03.2017 by His Lordship, Hon'ble Mr. Justice Ranjan Gogoi, Judge, Supreme Court of India. The Judicial Academy will be given a specious accommodation in the new administrative building as soon as construction of the building is complete.

During the year 2016-17, **total 894 participants** including Judicial Officers of different grades, staff members of District Courts and High Court and persons from different works of life including Police, Juvenile Justice functionaries, officers and employees of Social Education and Social Welfare department, medical officers and others participated in various training programmes, conferences organised by the Academy.

The Website of the Tripura Judicial Academy (http://tja.tripura.gov.in) has been inaugurated by Hon'ble the Chief Justice, High Court of Tripura on 18.06.2017.



Hon'ble the Chief Justice inaugurating the website of the Tripura Judicial Academy on on 18.06.2017 in presence of Hon'ble Mr. Justice S. Talapatra, Judge In-charge, Judicial Education and Training, High Court of Tripura.

Training Programmes organized by the Tripura Judicial Academy during the period from 01.01.2016 to 31.08.2017

Programmes	Participants	Date	Venue
Training programme on Protection of Children from Sexual Offences (POCSO) Act, 2012 and Rules, Legal Aid and Victim Compensation, Sentencing etc.	Judicial Officers all Grades of Tripura	19.06.2016	Auditorium of the High Court of Tripura.
Training programme for the Ministerial Staff	Ministerial staff of the District Courts, West Tripura Judicial District	10.07.2016	Auditorium of the High Court of Tripura.
Training programme on Police Investigation, Conduct of T.I. Parade, Trial of Criminal Cases by Magistrates and NDPS Act.	Grade-II and Grade-III Judicial Officers of Tripura	24.07.2016	Auditorium of the High Court of Tripura.
Training programme for the Ministerial Staff	Ministerial staff of the District Courts, Unakoti Judicial District	21.08.2016	Town Hall, Kailashahar.
Training programme on Juvenile Justice Act as amended up to date, Plea Bargaining and provision of Cr.P.C. relating to Compounding of Offences and withdrawal from prosecution.	Grade-II and Grade-III Judicial Officers of Tripura	28.08.2016	Auditorium of the High Court of Tripura.
Training programme for the Ministerial Staff	Ministerial staff of the District Courts, Gomati Judicial District	11.09.2016	Gomati Zila Parisad Hall No. 1

Training programme for the Ministerial Staff	Ministerial staff of the District Courts, South Tripura Judicial District	18.09.2016	Bar Library, Belonia
Training programme on Environmental Laws, Wild Life protection and Forest laws – Current issues and challenges.	Judicial Officers of all Grades	25.09.2016	Auditorium of the High Court of Tripura.
Training programme for the Ministerial Staff	Ministerial Staff of the High Court of Tripura upto the Grade of Superintendent.	13.11.2016	Auditorium of the High Court of Tripura.
Training programme on Protection of Women from Domestic Violance Act, & Rules, Child Marriage Prohibition Act and Immoral Traffic (Prevention) Act, PC & PNDT Act.	Grade-II and Grade-III Judicial Officers of Tripura	20.11.2016	Auditorium of the High Court of Tripura.
Training programme on Transfer of Property Act, Specific Relief Act, TLR & LR Act, Tripura building (Lease & Control) act and Scheduled Tribes & Other Traditional Forest Dwellers (Recognition of Forest Rights) Act.	Judicial Officers of all Grades	11.12.2016	Auditorium of the High Court of Tripura.
Training programme for the Ministerial Staff	Ministerial staff of the District Courts, North Tripura Judicial District	15.01.2017	Bar Library, Dharmanagar
Training programme on IT & Cyber Laws and Electronic Evidence	Judicial Officers of all Grades	22.01.2017	Auditorium of the High Court of Tripura.
4 th Annual Conference of Judicial Officers	Judicial Officers of all Grades	18.03.2017	Auditorium of the High Court of Tripura.
Training programme for the Ministerial Staff	Ministerial Staff of the High Court of Tripura upto the Grade of Superintendent.	25.03.2017	Auditorium of the High Court of Tripura.
Conference on Challenges in Protection of Children from Sexual Offences and POCSO Law.	Judicial Officers of Grade-I, Special Public prosecutors, Superintendents of Police and Superintendents of District Hospitals of Tripura.	18.06.2017	Auditorium of the High Court of Tripura.
Conference on Juvenile Justice and Protection of Child Rights in the Perspective of JJ Act, 2015.	Members of JJBs, CWCs, Probation Officers and Panel Lawyers	27.08.2017	Auditorium of the High Court of Tripura.



Hon'ble Mr. Justice T. Vaiphei, Chief Justice addressing the audience in the Conference of Judicial Officers, Police Officers and other Juvenile Justice functionaries on POCSO Act and other related Laws on 18.06.2017 in the auditorium of the High Court.



Hon'ble the Chief Justice alongwith Hon'ble Mr. Justice S. Talapatra releasing Book on POCSO Act dedicated by Tripura State Legal Services Authority during the conference.



Participants interacting during the conference

FOUNDATION COURSE FOR NEWLY INDUCTED CIVIL JUDGE (JR. DIVISION)

The Academy organized Foundation Training for the newly appointed Grade-III Judicial Officers in the rank of Civil Judge (Jr. Division) for the statutory period of 1 year from 04.04.2016. After successful completion of such practical and theoretical training the officers were posted in Courts.

TRAINING FOR STAFF MEMBERS OF DISTRICT JUDICIARY

The Academy organized training programme for the staff members of District Judiciary of West Tripura Judicial District and staff members of different ranks participated in such training programme.

AN OVERVIEW OF

THE ACHIEVEMENTS OF TRIPURA STATE LEGAL SERVICES AUTHORITY DURING THE PERIOD FROM 01.01.2016 TO 31.08.2017

It was an eventful period for Tripura State Legal Services Authority. Including its core functions of providing free legal aid in court cases and creation of legal awareness, the Authority hosted several programmes in plenty of other areas concerning legal aid and legal services under the guidance and supervision of the Hon'ble Chief Justice as the Patron-in-Chief and Hon'ble the Executive Chairman of the State Legal Services Authority. Following are the achievements of the Authority during the period from 01.01.2016 to 31.08.2017.

Regional Meet of the State Legal Services Authorities of North Eastern States under the aegis of NALSA on "Effective Implementation of Legal Services Programes: Challenges and way forward" on 18th and 19th June, 2016 at Agartala.



Hon'ble Mr. Justice Anil R. Dave, Judge, Supreme Court of India and Hon'ble the Executive Chairman, NALSA (as His Lordship was then) inaugurating the Regional Meet at Agartala by lighting the lamp.



Hon'ble Mr. Justice T. Vaiphei, Hon'ble the Chief Justice, High Court of Tripura and Hon'ble the Patron-in-Chief of the Tripura State Legal Services Authority lighting the lamp on the occasion.

Regional Meet of the State Legal Services Authorities of North Eastern States on 18th and 19th June, 2016 at Agartala.





Hon'ble Mr. Justice T. Vaiphei, Chief Justice, speaking during the Regional Meet.



During the Regional Meet.

PERFORMANCE IN THE AREA OF LOK ADALAT DURING THE PERIOD FROM 01.01.2016 TO 31.08.2017

His Lordship, Hon'ble Mr. Justice T. Vaiphei, Chief Justice conceived the idea of holding "Maha Lok Adalat" in all Magisterial Courts across the state exclusively for disposal of traffic challan cases for reducing the number of huge arrears of such cases. Following the direction of Hon'ble the Chief Justice 2 (two) Maha Lok Adalats were held in the state on 29.01.2017 & 16.07.2017 and 53,041 cases were disposed of in those Lok Adalats reducing almost half of the pending traffic challan cases in 2 days.



Hon'ble the Chief Justice, Hon'ble Law Minister Shri Tapan Chakraborty, Hon'ble Mr. Justice S. C. Das (now retired), Hon'ble Mr. Justice S. Talapatra, Ld. Advocate General Shri B. C. Das and the then Director General of Police on the dais during inauguration of 1st Maha Lok Adalat on 29.01.2017.

Traditional Lok Adalat	Cases Taken up	Disposed of	Settlement Amount
09.01.2016	2010 Nos.	1170 Nos.	Rs. 3,69,950/-
27.03.2016	169 Nos.	27 Nos.	Rs. 17,64,170/-
15.05.2016	75 Nos.	49 Nos.	Rs. 3,75,000/-
27.11.2016	101 Nos.	29 Nos.	Rs. 4,56,714/-
19.02.2017	70 Nos.	24 Nos.	
26.03.2017	29 Nos.	12 Nos.	
28.05.2017	6,000 Nos.	3,000 Nos.	Rs. 2,51,750/-
30.07.2017	24 Nos.	12 Nos.	Rs. 77,500/-
20.08.2017	2500 Nos.	1162 Nos.	Rs. 1,93,700/-
27.08.2017	3600 Nos.	2284 Nos.	Rs. 1,53,900/-
Special Lok Adalat	Cases Taken up	Disposed of	Settlement Amount
30.04.2016	32,249 Nos.	8163 Nos.	Rs. 22,83,000/-
22.05.2016	34,502 Nos.	7,648 Nos.	Rs. 18,22,938/-
23.10.2016	5720 Nos.	1224 Nos.	Rs. 14,64,300/-
18.12.2016	16741 Nos.	3725 Nos.	Rs. 19,24,740/-
12.03.2017	680 Nos.	97 Nos.	Rs. 4,03,97,339/-
08.04.2017	2050 Nos.	367 Nos.	Rs. 1,54,350/-
23.04.2017	6,000 Nos.	2,655 Nos.	Rs. 2,54,790/-
10.06.2017	9000 Nos.	2319 Nos.	Rs. 5,51,810/-
Maha Lok Adalat	Cases Taken up	Disposed of	Settlement Amount
On 29.01.2017	53,843 Nos.	21,984 Nos.	Rs. 33,93,953/-
Maha Lok Adalat On 16.07.2017	53,242 Nos.	31,057 Nos.	Rs. 33,85,150/-
National Lok Adalat (2016-2017)	Cases Taken up	Disposed of	Settlement Amount
February, 2016	22,064	7333	Rs. 1,92,23,456/-
March, 2016	29,103	9601	Rs. 47,10,910/-
April, 2016	37,939	10,300	Rs. 29,13,362/-
June, 2016	29,459	6,226	Rs. 82,90,290/-
July, 2016	19,525	3,956	Rs. 12,57,200/-
August, 2016	16,762	4534	Rs. 1,96,20,568/-
September, 2016	18,077	4,515	Rs. 16,10,934/-

November, 2016	16,062	2,609	Rs. 1,13,65,876/-
February, 2017	12,167	3,315	Rs. 51,872,894.19/-
April, 2017	2175	317	Rs. 2,55,07,268.94/-
July, 2017	3586	599	Rs. 2,33,57,739/-

The Tripura State Legal Services Authority has been implementing the following Schemes of the National Legal Services Authority (NALSA)

- ➤ NALSA (Victims of Trafficking and Commercial Sexual Exploitation) Scheme, 2015.
- NALSA (Legal Services to the Workers in the Unorganized Sector) Scheme, 2015.
- NALSA (Child Friendly Legal Services to Children and their Protection) Scheme, 2015.
- NALSA (Legal Services to the Mentally III and Mentally Disabled Persons) Scheme, 2015.
- NALSA (Effective Implementation of Poverty Alleviation Schemes) Scheme, 2015.
- NALSA (Protection and Enforcement of Tribal Rights) Scheme, 2015.
- ➤ NALSA (Legal Services to the Victims of Drug Abuse and Eradication of Drug Menace) Scheme, 2015.
- NALSA (Legal Services to Senior Citizens) Scheme, 2016
- NALSA (Legal Services to Victims of Acid Attacks) Scheme, 2016
- ➤ A scheme for Legal Services to Disaster Victims through Legal Services Authorities

The Following table represents the achievements in the implementation of the schemes during the period of reporting

Sl. No.	Name of the Schemes	Number of Awareness Programmes /Activities undertaken under each of the schemes.	Number of beneficiaries.
1	A scheme for Legal Services to Disaster Victims through Legal Services Authorities	75	3015

2	NALSA (Victims of Trafficking and Commercial Sexual Exploitation) Scheme, 2015	83	5620
3	NALSA (Legal Services to the Workers in the Unorganised Sector) Scheme, 2015	64	9516
4	NALSA (Child Friendly Legal Services to Children and their Protection) Scheme, 2015	185	6309
5	NALSA (Legal Services to the Mentally Ill and Disabled Persons) Scheme, 2015	155	7122
6	NALSA (Effective Implementation of Poverty Alleviation) Scheme, 2015	52	5178
7	NALSA (Protection and Enforcement of Tribal Rights) Scheme, 2015	88	7115
8	NALSA (Legal Services to the Victims of Drug Abuse and Eradication of Drug Menace) Scheme, 2015	72	5472
9	NALSA (Legal Services to Senior Citizens) Scheme, 2016	82	4016
10	NALSA (Legal Services to Victims of Acid Attacks) Scheme, 2016	51	1650

STATUS OF PLVs AND THEIR ACTIVITIES IN TRIPURA: A strong base of Para-legal volunteers has been created throughout the State. 529 nos. of Para-legal volunteers have so far been selected and trained by the District legal Services Authorities and those Para Legal Volunteers would act like an inter-mediator to fill up the gap between the common people and the Legal Services Institution for ensuring access to justice. They are also working in the Legal Aid Clinics and doing door to door campaign in the villages for creation of awareness among the people about their basic rights and addressing the issues like child marriage, dowry, domestic violence, female infanticide, child labour, Environment pollution etc. They are also collecting disputes for pre-litigation settlement and responding to the various other socio-legal needs of the inhabitants of their assigned villages.

STATUS OF PANEL LAWYERS IN TRIPURA: A strong base of Legal aid Lawyers has been created throughout the State under DLSAs, SDLSCs and HCLSC. 521 nos. of Panel Advocates have so far been empanelled and trained by the Authorities for providing

legal advice and assistance and free legal aid to the legal aid seekers through Front offices, Clinics and through Court Cases.

STATUS OF REMAND ADVOCATES: In pursuance of the Resolution of the 15th All India Meet of State Legal Services Authority held at New Delhi on 18-19th March, 2017 and also as per direction of His Lordship, Hon'ble Mr. Justice Deepak Misra, the then Hon'ble the Executive Chairman, NALSA, now the Patron-in-Chief, NALSA, we have engaged 47 Nos. of Remand Advocates for all the courts of Sessions and the Court of Magistrates in the State to render assistance to the Persons in custody, to oppose police remand, to move bail application etc. and in-addition to that they are also attending our front offices, time to time.

STATUS OF RETAINER LAWYERS: As per the direction of NALSA and also in pursuance of the NALSA (Free and Competent Regulations), 2010, we have engaged Retainer Lawyer for the High Court Legal Services Committee and also for the 05 DLSAs of the state and their services are utilized in all the front offices of the State fort providing free and competent Legal Services to the legal aid seekers.

STATUS OF LEGAL AID CLINICS:

The following table represents the status of Legal aid Clinics in different places except Village Legal Care and Support Centers, where PLVs are deputed throughout the State are as follows:

In other Place	16 Nos. of Legal aid Clinic	
	JJBs: 08 Nos. CWCs: 01 No. Consumer Forum: 02 Nos. Modern Psychiatric Hospital, Observation Home: 02 No. Children Home: 2 No.	Narshinghar, : 01 No.
In Jail	13 Nos.	
In Law Colleges/Universities	03 Nos. (Law College: 02 / U	Iniversity : 01)
In Police Stations	West Tripura District, Agartala	36 Nos. of PLVs
	Gomati District, Udaipur	11 Nos. of PLVs
	Unakoti District, Kailashahar	20 Nos. of PLVs
	South Tripura District, Belonia	09 Nos. of PLVs
	North Tripura District, Dharmanagar	14 Nos. of PLVs

STATUS OF LEGAL LITERACY CLUBS: Under NALSA scheme, **204** Legal Literacy Clubs have been established in different Schools across the State for imparting Legal Education and creation of legal awareness among the students.

PUBLICATIONS OF THE STATE LEGAL SERVICES AUTHORITY DURING THE PERIOD OF REPORTING

- ➤ Books on NALSA's new 09 Schemes in Vernacular language, for distribution to DLSAs and SDLSCs and the Panel Lawyers and PLVs of the State.
- Leaflets on Workers working in Unorganized Sectors in Vernacular language.
- Leaflets on POCSO Act.
- Books on Ainer Shiksha for School Students.

STATUS OF MEDIATION ACTIVITIES

Hon'ble the Chief Justice, High Court of Tripura has designated one Hon'ble Judge of High Court of Tripura as the Judge-in-Charge, Mediation for the State of Tripura. There are at present 06 Mediation Centers working in Tripura. They are as follows:

- i. High Court Mediation Centre, High Court of Tripura, Agartala.
- ii. South Tripura District Mediation Centre at Belonia
- iii. Gomati District Mediation Centre, Udaipur.
- iv. West Tripura District Mediation Centre, Agartala.
- v. Unakoti District Mediation Centre, Kailashahar.
- vi. North Tripura District Mediation Centre, Dharmanagar

The District Secretaries of 05 District Legal Services Authorities have been designated as the District Coordinators for the 05 District Mediation Centres of DLSAs by the Hon'ble High Court of Tripura. Besides that the Registrar (Vigilance) of the High Court of Tripura is working as the Secretary of the High Court Mediation Committee.

A Referral Judges training Programme on Mediation for the Referral Judges of Tripura was organized by the High Court Mediation Committee and Tripura State Legal Services Authority under the aegis of MCPC, Supreme Court of India on 13th & 14th August, 2016 in the Auditorium of the Hon'ble High Court of Tripura. The programme was chaired by Hon'ble Mr. Justice S.Talapatra, Judge, High Court of Tripura & Judge-in-Charge,

Mediation for the State of Tripura. In the said training Programme, 58 nos. of Judicial officers throughout the State were participated.

Mr. Harish Dudani of Delhi Higher Judicial Service has attended the training programme as a Master Trainer on behalf of MCPC

During the period of report, 02 more Mediation Centres at Dharmanagar and Belonia were inaugurated in the Month of September and November 2016, respectively by His Lordship, Hon'ble Mr. Justice S. C. Das, the then Judge, High Court of Tripura & the then Hon'ble the Executive Chairman, Tripura State Legal Services Authority in the august presence of Hon'ble Mr. Justice S. Talapatra, Judge, High Court of Tripura & Chairman, High Court Legal Services Committee & Judge-in-Charge, Mediation for the State of Tripura through a successful Colloquium on "Mediation : Ensuring Justice with happiness".

INITIATIVES TAKEN FOR STRENGTHENING JUVENILE JUSTICE ACTIVITIES IN THE STATE

- Presently there are 08 Juvenile Justice Boards functioning in the State headed by one Principal Magistrate and 02 other Social Worker members.
- ➤ The Principal Magistrates attached to JJBs are Judicial Magistrate 1st Class, who are being nominated by the Social Welfare Department on the recommendation of the Hon'ble High Court of Tripura.
- ➤ The DLSAs and SDLSCs are conducting Legal awareness programmes on Juvenile Justice Act, time to time throughout the State. SLSAs has also released pamphlet on Juvenile Justice Act in Vernacular Language.
- Regarding effective implementation of Juvenile Justice Act in the State, TSLSA in coordination with the Nodal department, conducted many Workshops and Awareness programmes in the Observation Homes, made coordination with the JJBs and CWCs of the State, time to time for early disposal of the cases and also took steps for effective implementation of the Resolution taken in the Chief Justices Conference, 2016 (No. 10 & 12) & effective implementation of the Resolutions taken in the Joint Conference of Chief Ministers and Chief Justices Conference, 2016.
- As per the directions of the Judge-in-Charge, Juvenile Justice Committee of the High Court of Tripura, SLSA has taken several steps for strengthening the Juvenile Justice system in the State. For that, instructions were given to all the

- Authorities / Committees of the State to organize Legal awareness Camps on Juvenile Justice Act in each of the Stations of the State.
- ➤ During the Year 2016-2017, SLSA has conducted 03 District level Workshop incoordination with DCPUs.
- ➤ Our PLVs are regularly visiting the Police Stations to enquire about the Missing Children and the Children in-conflict with law. Our Penal Lawyers are also periodically visiting the Jails to ensure that no Children in-conflict with law is detained in Jail.
- Apart from that, Legal Services officers are also visiting the Jails, time to time, as well as the Observation Homes and Special Homes.
- ➤ The Principal Magistrates of the 8 Juvenile Justice Boards have been requested to ensure free legal services of the Panel Lawyers to every Juvenile-in-conflict with law produced before the Board and not to leave them to the mercy and exploitation by others.
- > Special Panel of lawyers including women lawyers have been appointed by the concerned Legal Services Authorities for every Juvenile Justice Boards.
- ➤ The Names, Address and Telephone numbers of those panel lawyers have been displayed in all the Juvenile Justice Boards of the State.
- ➤ The lawyers empanelled for the Juvenile Justice Board of the West Tripura District, Agartala have been specially trained on Child Rights and sensitized on the subject to ensure free legal services to all Juveniles, in-Conflict-with law. The other District Legal Services Authorities have been requested to undertake similar kind of training and accordingly they have done special training programme of the panel Advocates.
- As per direction of the Hon'ble High Court of Tripura, the visitors are regularly visiting the Observation Home, Special Home & Children's Home and submit recommendation report to us and we forward those recommendations to the nodal department for effective implementation.
- ➤ PLVs attached to different Police Stations are also instructed to look after the matters relating to the Juveniles so that no Children-in-conflict with law are being harassed.
- ➤ The Child Welfare Committees are constantly in liaison with the Legal Services Authorities time to time and they are taking effective steps for restoration of the Children like missing, abandoned, rescued Children to their parents.
- ➤ Presently, there are 03 Nos. of Observation Homes and 03 Nos. of Special Homes are functioning in our State. During the period of report, at the instance of TSLSA, in-coordination with the Nodal department, 02 more Observation Homes and

- Special Homes (run by NGO) have been set up at Dharmanagar under North Tripura District and one at Udaipur under Gomati District.
- ➤ Under the aegis of Tripura State Legal Services Authority, DLSA, West organized one Legal Awareness programme on Juvenile Justice issue in ICFAI University, Kamalghat, Agartala which was also inaugurated by His Lordship, Hon'ble the Executive Chairman, TSLSA in the august presence of Hon'ble Mr. Justice S.Talapatra, Judge, High Court of Tripura and Hon'ble Chairman, HCLSC, in the Month of December, 2016.
- ➤ Step is taken by us in-consultation with the 08 JJBs regarding reducing the pendency of inquires before the JJBs, throughout the State and well as the number of adoption cases in District Courts. Though, at present, **199** numbers of cases are pending for inquiry before the said Juvenile Justice Boards of the State and total pendency of Adoption cases in all the District and Sessions Judges Court of Tripura till date: **02 Nos.**
- ➤ Total Legal Awareness Camps held on JJ issues w.e.f 01.01.2016 to 31.08.2017: 102 Nos.
- ➤ Seminar and Workshop on Juvenile Justice issues w.e.f 01.01.2016 to 31.08.2017: 19 Nos.

STATUS OF PAYMENT OF COMPENSATION UNDER THE VICTIM COMPENSATION SCHEME

The following table represents the status of payment of Compensation under the Victim Compensation Scheme

Sl. No.	Name of the District Legal Services Authority	amount of compensation recommended for payment to IG prisons
1	DLSA, West	Rs. 5,55,000/- in different cases.

Sl. No.	Name of the District Legal Services Authority	amount of compensation recommended for payment to IG prisons
1	DLSA, Unakoti	Interim Compensation of 10,000/- in 2 cases @ Rs. 5000/- per case.
2	2 2011, Chancu	Rs.2,50,000/- as final compensation in other 3 cases.

Sl.	Name of the District	amount of compensation
No	Legal Services	recommended
	Authority	for payment to IG prisons

LEGAL AID CLINIC IN MODERN PSYCHIATRIC HOSPITAL AT NARSINGARH, AGARTALA

To implement the Regulation of National Legal Services Authority, we have set up 01 Legal aid Clinic in only one Modern Psychiatric Hospital at Narsingarh, Agartala. The clinic is manned by the Panel Lawyers and PLVs of DLSA, West. For restoration and rehabilitation of the Mentally ill persons who have recovered from illness after treatment, the Legal aid Clinic has taken pro-active steps having interaction with the family members for their early and immediate rehabilitation. It is found that some of the relatives of the recovered patients, in spite of due intimation are not coming forward to receive them back and some of the patients are there whose family members / relatives could not be traced out. The Panel Lawyers and PLVs sitting in the Clinic are taking sincere efforts for early rehabilitation of those recovered persons in-consultation with the hospital authority and as a result of such initiative 12 inmates after their recovery could be restored to their family members and such efforts will continue.

LEGAL ASSISTANCE ESTABLISHMENT

The Legal Assistance Establishment was the vision of the then Hon'ble the Executive Chairman of NALSA and now Hon'ble the Chief Justice of India and the Patron-in-Chief, NALSA for rendering Legal Assistance to the Legal aid seekers under one roof and at a single location and with this objective and as per the direction of the then Hon'ble the Executive Chairman, NALSA a legal assistant establishment named 'NYAYA SANYOG' has been established in the office of Tripura State Legal Services Authority which has been inaugurated by His Lordship, Hon'ble Mr. Justice T. Vaiphei, Chief Justice, High Court of Tripura on 1st August, 2017.

The Legal Assistance Establishment "Nyaya Sanyog" of Tripura State Legal Services Authority provides the following facilities:

1. Helpline No. : 1516

2. Dedicated landline telephone: 0381-231-0443

3. Dedicated email I.D.: tripuraslsa@gmail.com

4. Mobile phone with dedicated number. : 9402175266.

5. Internet facilities for linking with the website of Supreme Court, Tripura High Court, District Courts, NALSA and other important Courts.

6. Services of a legal aid lawyer to provide aid and advice

7. PLV to assist the legal aid lawyer and to help the litigants in filling up forms for

legal aid etc.

8. The dedicated help line number (Toll Free) <u>1516</u> of Tripura State Legal Services

Authority would be operated from this office during working hours and thereafter

access to it be possible through the phone facility provided to the Legal aid

Counsels assigned duties for the said activity.

9. Video Conferencing facility provided in this office may be used by litigants as well

as by Tripura SLSA/DLSAs for proper response in respect of inquiry about any

activity of respective DLSA or to facilitate communication of parties including jail

inmates with their legal aid counsels or the concerned DLSA.

APPOINTMENT OF FULL TIME SECRETARY FOR HIGH COURT LEGAL SERVICES

COMMITTEE

Pursuant to the direction of Hon'ble the then Executive Chairman, NALSA, Hon'ble the

Chief Justice, High Court of Tripura took up the matter with the Hon'ble Chief Minister

for immediate creation of the post of full time Secretary to the High Court Legal

Services Committee. After Creation of the post, a Judicial Officer of Grade-I was

appointed to the post.



Inauguration of Legal Assistance Establishment in the office of Tripura State Legal Services Authority by His Lordship, Hon'ble Mr. Justice T.Vaiphei, Chief Justice, High Court of Tripura & Patron-in-Chief, TSLSA

INAUGURATION OF THE FAMILY WELFARE COMMITTEES: A REPORT

In a huge gathering of judicial officers, police officers upto the level of Superintendent of Police, administrative officers, members of the State Commission for Women, members of the State Commission for Protection of Child Rights, Senior Advocates, representatives of print & electronic media and officers & staff members of the Registry of the High Court and other distinguished guests and invitees in the Auditorium of the High Court, Shri Tathagata Roy, Hon'ble the Governor of Tripura inaugurated the Family Welfare Committees on 18.09.2017 in the august presence of Shri Manik Sarkar, Hon'ble Chief Minister, Hon'ble Mr. Justice T. Vaiphei, Chief Justice and Hon'ble Mr. Justice S.Talapatra for implementation of the directions of the Hon'ble Supreme Court of India in the Judgment dated 27.07.2017 in Rajesh Sharma & ors. Vs. State of U.P. & Anr. (Criminal Appeal No.1265 of 2017 arising out of Special Leave Petition (Crl.) No.2013 of 2017). Among others, Shri B. C. Das, Advocate General, Shri Sanjeev Ranjan, the Chief Secretary and Shri A.K.Shukla, the Director General of Police were also present. On this occasion, a booklet containing the notifications of establishment of the Family Welfare Committees published by Tripura State Legal Services Authority was also released by the Hon'ble the Governor. The distinguished guests on the dais shared their perspectives on the issue and emphasized on the need of a fair and efficient discharge of the functions assigned to such committees in terms of the directions of the Hon'ble Supreme Court in the Judgment dated 27.07.2017 in Rajesh Sharma & ors. Vs. State of U.P & Anr. (Criminal Appeal No.1265 of 2017 arising out of Special Leave Petition (Crl.) No.2013 of 2017).

Hon'ble the Chief Justice of the High Court greeted the participants and requested them to extend their support and cooperation for implementation of the directions of the Hon'ble Supreme Court in letter and spirit.



Shri Tathagata Roy, Hon'ble the Governor of Tripura, Shri Manik Sarkar, Hon'ble Chief Minister, Hon'ble Mr. Justice T. Vaiphei, Chief Justice and Hon'ble Mr. Justice S. Talapatra on the dais in the Auditorium of the High Court for inauguration of the **Family Welfare Committees.**



Hon'ble the Governor of Tripura releasing a booklet containing the notifications of establishment of the **Family Welfare Committees** published by Tripura State Legal Services Authority in presence of Hon'ble Chief Minister, Hon'ble the Chief Justice and Hon'ble Mr. Justice S.Talapatra.

